कार्यालय नगर निगम, रूद्रपुर (ऊधमसिंहनगर)

e-mail:- nagarnigamrudrapur@gmail.com visit: www.nagarnigamrudrapur.com

दूरभाष– 05944 242400 फैक्स– 05944 243316

पत्रांक– 1070 /NGT/ 2023–24 दिनांक– 21/ 12/ 2023

सेवा में,

रजिस्ट्रार जनरल,
मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT),
नई दिल्ली।

विषयः– मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) मूल आवेदन संख्या (OA NO)446/2023 (NGT) श्री रामबाबू बनाम् नगर निगम, रूद्रपुर व अन्य में पारित आदेश दिनांक 09.10.2023 तथा के अनुपालन के संबंध में।

महोदय,

मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) द्वारा (OA NO)446/2023 (NGT) में दिनांक 0910.2023 को पारित आदेशों के अनुपालन में नगर निगम रूद्रपुर द्वारा ठोस अपशिष्ट प्रबंधन के संबंध में कृत कार्यवाही का विवरण निम्नानुसार है– कृपया संदर्भित आख्या को मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) के समक्ष विचारार्थ/अवलोकनार्थ प्रस्तुत करने का कष्ट करें।

महोदय नगर निगम रूद्रपुर वर्ष 2013 में नगर पालिका से नगर निगम के रूप में उच्चीकृत किया गया है, जिसका संक्षिप्त विवरण निम्न प्रकार है–

क्र0सं0	नगर निगम का नाम	कुल क्षेत्रफल	वर्ष 2011 के अनुसार जनसंख्या	वर्ष 2023 की अनुमानित जनसंख्या	वर्ष 2011 के अनुसार कुल परिवार	वर्तमान में कुल परिवारों की संख्या	कुल वार्डो की संख्या
1.	नगर निगम रूद्रपुर	55.22 वर्ग कि0मी0	1,75,723	3 लाख	33,435	59,494	40

1. नगर निगम रूद्रपुर ठोस अपशिष्ट के व्यवस्थित तथा वैज्ञानिक रूप से निस्तारण हेतु प्रतिबद्ध है तथा इसी क्रम में नगर निगम रूद्रपुर द्वारा सितबर माह में पहाड़गंज स्थित ट्रेंचिंग ग्राउंड पर एकत्रित कूड़े के ढेर के निस्तारण हेतु उसकी वास्तविक मात्रा का निर्धारण करने हेतु ड्रोन सर्वे कराया गया है। जिसमें स्थल पर लगभग **53000 टन** लीगेसी वेस्ट पाया गया है। **(छायाप्रति संलग्न) (संलग्नक –01)**।
2. ठोस अपशिष्ट प्रबन्धन हेतु नगर निगम रूद्रपुर द्वारा लगभग 53000 मीट्रिक टन लिगेसी वेस्ट के निस्तारण हेतु निविदा के माध्यम से फर्म का चयन कर लीगेसी वेस्ट के निस्तारण का कार्य प्रारम्भ कर दिया गया है। उक्त फर्म द्वारा आतिथि तक 3000 मीट्रिक टन लीगेसी वेस्ट का निस्तारण किया जा चुका है, जिसके आर0डी0एफ0/बायो सोईल का नियमानुसार निस्तारण भी सम्बन्धित फर्म द्वारा ही किया जा रहा है **(छायाप्रति संलग्न) (संलग्नक –02)**।
3. नगर निगम द्वारा सीमित वित्तीय संसाधनों के बावजूद अबतक लगभग **1 लाख 58 हजार मीट्रिक टन** लीगेसी वेस्ट का निस्तारण पूर्व में करवाया जा चुका है। **वर्तमान में अवशेष 53000 टन** लीगेसी वेस्ट के निस्तारण का कार्य मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) के आदेशों के समादर में निगम द्वारा युद्ध स्तर पर किया जा रहा है। इस हेतु संबंधित फर्म को 03 माह में उक्त लीगेसी वेस्ट का निस्तारण किए जाने हेतु अनुबंध किया गया है **(छायाप्रति संलग्न) (संलग्नक –03)**। लीगेसी वेस्ट निस्तारण हेतु धनराशि की मांग के लिए 12 मई, 2022 को शासन को 1.92 करोड़ की डीपीआर प्रेषित की गई है। जिस पर अभी तक धनराशि प्राप्त नही है। नगर निगम द्वारा उक्त लीगेसी

वेस्ट का निस्तारण वर्तमान में अपने सीमित वित्तीय संसाधनों से ही किया जा रहा है **(पत्र की छायाप्रति संलग्न)(संलग्नक –04)।**

4. नगर निगम रूद्रपुर क्षेत्र अंतर्गत दैनिक रूप से उत्पादित होने वाले गीले अपशिष्ट के निस्तारण हेतु फाजलपुर मेहरोला वार्ड संख्या 25 में **उत्तराखंड राज्य के प्रथम कंप्रेस्ड बायोगैस प्लांट** की स्थापना लगभग 06 एकड़ भूमि पर की जा चुकी है। संबंधित फर्म द्वारा कंप्रेस्ड बायोगैस प्लांट की स्थापना करते हुए गीले अपशिष्ट का निस्तारण कार्य आरंभ कर दिया गया तथा वर्तमान में संबंधित फर्म द्वारा प्लांट के माध्यम से दैनिक रूप से लगभग 10 मेट्रिक टन गीले अपशिष्ट का निस्तारण किया जा रहा है। जिससे प्रतिदिन लगभग 225 किलोवाट विद्युत उत्पन्न की जा रही है। **(फोटो संलग्न) (संलग्नक–5)।**
5. नगर निगम रूद्रपुर द्वारा कूड़े के वैज्ञानिक विधि से निस्तारण हेतु संबधित फर्म एवं बहल पेपर मिल के बीच MOU कराया गया है ताकि ट्रॉमल उपरांत निकलने वाले आर0डी0एफ0 के निस्तारण हेतु भारत सरकार के ठोस अपशिष्ट प्रबंधन अधिनियम, 2016 का पूर्ण रूप से अनुपालन किया जा सके **(MOU की छायाप्रति तथा फोटो संलग्न) (संलग्नक –06)।**
6. नगर निगम रूद्रपुर में प्रतिदिन लगभग 120 टन ठोस अपशिष्ट प्रतिदिन उत्पन्न हो रहा है एवं कुल उत्पन्न ठोस अपशिष्ट के सापेक्ष 10 टन गीले कूडे का निस्तारण सी0बी0जी0 प्लांट में एवं लगभग 37 टन सूखे कूडे का निस्तारण एम0आर0एफ0 सेंटर एवं अन्य मिनी ट्रांसपोर्टेशन प्वाइंटो/सैग्रिगेशन प्वाईटों में किया जा रहा है, जिसको रिसाइकलर के माध्यमों से निस्तारित कराया गया है।**(प्रतिदिन उत्पादित अपशिष्ट का विवरण संलग्न) (संलग्नक –07)।**
7. नगर निगम, रूद्रपुर में डोर टू डोर कूड़ा उठाने हेतु दो आउटसोर्स कंपनियों को अनुबंधित किया गया है। जिनके द्वारा गीले व सूखे कूड़े को अलग कर गीले कूड़े को CBG Plant में भेजा जाता है।
8. यहाँ यह भी उल्लेख किया जाना उचित होगा कि नगर निगम रूद्रपुर क्षेत्र अंतर्गत दैनिक रूप से उत्पादित होने वाले सूखे अपशिष्ट के निस्तारण हेतु नगर निगम रूद्रपुर द्वारा **फाजलपुर महरौला वार्ड संख्या 25 तथा पहाड़गंज वार्ड में 01 मैटेरियल रिकवरी सेंटर** की स्थापना की गई है, जिसका संचालन महिला समूह द्वारा कराया जा रहा है। **(फोटो संलग्न) (संलग्नक–8)।** इसके अतिरिक्त सी0एस0आर0 मद में एक नए एम0आर0एफ0 सेंटर की स्थापन हेतु **Perfetti Van Melle India Pvt. Ltd** के साथ एम0ओ0यू0 किया जा चुका है, जिसका निर्माण शीघ्र ही प्रारम्भ किया जाएगा।
9. इसके अतिरिक्त नगर निगम द्वारा कूड़े के निस्तारण हेतु विभिन्न वार्डो में 26 स्थानों पर कम्पोस्ट पिट का निर्माण किया गया है जिसमें 45 दिन के पश्चात् कम्पोस्ट तैयार की जा रही है, जिसकी क्षमता 1200 कि0ग्रा0 है। **(सूची संलग्न) (संलग्नक–9)।**
10. रूद्रपुर नगर निगम अन्तर्गत सीवर लाइन की व्यवस्था न होने से सैप्टेज की व्यवस्था हेतु रूद्रपुर नगर निगम क्षेत्र F.S.T.P Plant की स्थापना की जा चुकी है। जिस पर निगम क्षेत्र के सभी सीवर टैंकों की सफाई के पश्चात् 15 टैंकरों के माध्यम से एफ0एस0टी0पी0 प्लांट में जी0पी0एस0 लगे वाहनों के द्वारा निस्तारित करवाया जा रहा है। अबतक 21076 के0एल0 सैप्टेज का निस्तारण वैज्ञानिक तरीके से किया जा चुका है। **(फोटो संलग्न) (संलग्नक–10)।** इसके अतिरिक्त कल्याणी नदी के पानी को स्वच्छ रखने हेतु पेयजल निगम, रूद्रपुर द्वारा कल्याणी नदी तट पर एक S.T.P Plant प्रस्तावित है, जिस पर उत्तराखण्ड शासन स्तर पर कार्यवाही गतिमान है।
11. नगर निगम, रूद्रपुर द्वारा स्वच्छ भारत मिशन के अन्तर्गत नगर को स्वच्छ, सुंदर एंव पॉलिथीन मुक्त बनाने, डोर टू डोर कूड़ा कलेक्शन की निगरानी तथा सोर्स सेग्रीगेशन सुनिश्चित करने हेतु नगर निगम क्षेत्रांतर्गत कार्यरत स्वयं सहायता समूहों की **134 महिलाओं** के माध्यम से **"नारी शक्ति सेना"** का गठन किया गया, जिनके द्वारा डोर टू डोर कूडा कलेक्शन की निगरानी तथा सौग्रीग्रेशन हेतु जागरूकता तथा यूजर चार्ज की वसूली की जाती है। अबतक कुल रू0 55,35,872.00 **(पचपन लाख पैंतीस हजार आठ सौ बहत्तर रू0)** का यूजर चार्ज संबंधित नारी शक्ति सेना द्वारा वसूला जा चुका है। उक्त समूहों द्वारा प्रतिमाह लगभग 9–10 लाख रू0 के यूजर चार्ज की वसूली की जाती है, जिसमें से 25 प्रतिशत धनराशि उक्त समूहों को मानदेय के रूप में दी जा रही है। महिला शशक्तिकरण का यह नगर निगम द्वारा किया गया अभिनव एक प्रयास है **(माहवार विवरण संलग्न) (संलग्नक–11)।**
12. नगर निगम रूद्रपुर द्वारा निगम वासियों को स्वच्छता के प्रति जागरूक करने, नगर निगम क्षेत्र को कूड़ामुक्त करने, नगर को स्वच्छ व सुंदर बनाने, एवं स्वच्छता सर्वेक्षण में शीर्ष स्तर पर रखने के उद्देश्य से सोसायटी फॉर

उत्तरांचल डेवलपमेंट एण्ड हिमालयन एक्शन (सुधा) संस्था के सहयोग से नगर निगम रूद्रपुर के 40 वार्डो में 'स्वच्छता चौपाल' कार्यक्रमों का आयोजन किया जा रहा है। इस जागरूकता कार्यक्रम के परिणामस्वरूप अधिकांश वार्डो में सैग्रीगेटेड कूड़ा प्राप्त हो रहा है।

13. नगर निगम रूद्रपुर को शासन द्वारा हल्द्वानी रूद्रपुर क्लस्टर से जोडा गया है, जिसमें हल्द्वानी में एन0टी0पी0सी0 के सहयोग से वेस्ट टू एनर्जी प्लांट का एम0ओ0यू0 किया जा चुका है। एन0टी0पी0सी0 द्वारा लगभग 01 वर्ष पश्चात् कूड़ा लेना प्रारंभ कर दिया जाएगा। नगर निगम रूद्रपुर द्वारा भी कूडे का निस्तारण उक्त प्लांट के माध्यम से कराया जाएगा।

14. महोदय शिकायतकर्ता द्वारा जिस स्थल पर कूड़ा डालने की शिकायत की है वहाँ पर कूड़ा वर्ष 1990 के दशक से, नगर पालिका होने के दौरान से ही कूड़ा डाला जा रहा है। नगर निगम बन जाने पश्चात् नगर निगम द्वारा उक्त स्थल को वहाँ से अन्यत्र शिफ्ट किये जाने हेतु अनेकों बार जिला प्रशासन एवं वन विभाग के साथ कई स्थलों का चयन किया गया, लेकिन वन विभाग द्वारा वन भूमि के हाथी कॉरिडोर, आरक्षित वन क्षेत्र होने तथा पंतनगर एयरपोर्ट के 20 कि0मी0 परिधी में ट्रंचिंग ग्राउण्ड पर आपत्ति के कारण एवं नगरीय आबादी क्षेत्र में भूमि उपलब्ध नही हो पाने के कारण इसे अन्यत्र शिफ्ट नही किया जा सका है।

15. नगर निगम द्वारा कूड़ा निस्तारण हेतु राजकीय भूमि उपलब्ध न होने से ग्राम–फाजलपुर महरौला में 10 एकड़ भूमि अपने संसाधनों से 3,68,00,400.00 **(तीन करोड़ अड़सठ लाख चार सौ रूपये)** व्यय करके खरीदी तथा कूड़ा निस्तारण हेतु कार्यवाही प्रारंभ की गयी, जिसमें स्थानीय लोगों द्वारा आपत्ति कर इसके विरूद्ध आंदोलन किये गये तथा मा0 उच्च न्यायालय में भी इस प्रकरण पर बार–बार याचिकायें योजित की गई। जिस कारण मजबूरी में नगर निगम को उक्त पुराने स्थल पर ही निस्तारण का कार्य किया जा रहा है **(आदेश की छायाप्रति संलग्न) (संलग्नक –12)**।

16. शिकायतकर्ता श्री राम बाबू द्वारा मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) में उक्त शिकायत दर्ज कराने से पूर्व यही शिकायत मा0 उच्च न्यायालय में PIL 95/2023 के रूप में योजित की है। जिसमें राज्य सरकार के साथ–साथ नगर निगम को भी पक्षकार बनाया गया है। उक्त याचिका में मा0 उच्च न्यायालय, नैनीताल द्वारा वर्तमान में सुनवाई की जा रही है। जिसमें नगर निगम द्वारा अपना प्रति शपथ पत्र दाखिल किया जा चुका है। जिसमें अगली तिथि दिनांक 22.03.2024 नियत है। महोदय शिकायतकर्ता द्वारा एक ही प्रकरण की अलग–अलग फोरम पर की जा रही शिकायत से ऐसा प्रतीत होता है कि इनके द्वारा जानबूझकर मा0 उच्च न्यायालय एवं मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) में प्रकरण को जटिल बनाकर प्रस्तुत करने का प्रयास किया जा रहा है। **(छायाप्रति संलग्न) (संलग्नक –13)**।

17. शिकायतकर्ता द्वारा बार–बार संबंधित स्थल पर 100 फीट ऊँचाई का अपशिष्ट का पहाड बन जाने की बात कही जा रही है, जोकि पूर्णतः गलत है तथा तथ्यों के विरूद्ध है। अवगत कराना है कि संबंधित स्थल का नगर निगम, रूद्रपुर द्वारा अप्रैल 2022, नवंबर 2022 में जियो टोपोग्राफिकल सर्वे तथा सितम्बर, 2023 में ड्रोन सर्वे करवाया गया जिसमें कूड़े के ढेर की अधिकतम ऊँचाई 30–35 फीट से अधिक प्राप्त नहीं हुई है। इस प्रकार शिकायतकर्ता द्वारा 100 फीट ऊँचे कूड़े का पहाड़ होने की गलत शिकायत की गई है **(संलग्नक –14)**। वर्तमान में नगर निगम द्वारा 53000 टन कूडे के वैज्ञानिक तरीके से निस्तारण हेतु PMU का गठन किया जा चुका है। जिसके निर्देशन में उक्त बचे हुए कूड़े के ढेर तथा प्रतिदिन आने वाले कूड़े की निस्तारण कराने की कार्यवाही की जा रही है। अबतक 3000 टन से अधिक कूड़े का निस्तारण किया जा चुका है तथा तथा कूड़े के ढेर की ऊँचाई भी प्रतिदिन कम हो रही है, जिसको अगले 03 माह में निस्तारित कर दिया जाएगा।

18. बेगुल नदी के संबंध में अवगत कराना है कि यह नदी कल्याणी नदी की एक शाखा के रूप में नगर निगम रूद्रपुर क्षेत्र अंतर्गत प्रवाहित होती है। ट्रंचिंग ग्राउंड पर एकत्रित होने वाले अपशिष्ट को बेगुल नदी से पृथक रखने हेतु समय–समय पर नगर निगम रूद्रपुर द्वारा विभिन्न प्रयास किए गए हैं, जिसके तहत कूड़े से नदी को पृथक करने हेतु कूड़े को नदी के बहाव क्षेत्र से लगभग 20 मीटर पीछे धकेलते हुए लगभग 12 फीट ऊँचाई की लोहे की जाली की दिवार का निर्माण भी करवाया गया है, ताकि कूड़ा नदी क्षेत्र में न फैल सके तथा राष्ट्रीय राजमार्ग–74 को भी पूर्ण रूप से कूड़ा मुक्त किया जा चुका है। इसके साथ ही नगर निगम द्वारा नदी के 20 मीटर क्षेत्र में प्राकृतिक फैंसिंग हेतु Bamboo Plantation कराया गया है **(फोटो संलग्न) (संलग्नक–15)**।

19. शासन द्वारा रूद्रपुर शहर को जल भराव से निजात दिलाने हेतु सिंचाई विभाग के निर्देशन में विस्तृत ड्रेनेज प्लान तैयार कराया जा रहा है, जिसमें वर्तमान में डी0पी0आर0 बनाने की कार्यवाही गतिमान है।ठोस अपशिष्ट प्रबन्धन हेतु नगर निगम रूद्रपुर में मॉनिटरिंग कक्ष का निर्माण किया गया है, जिसके द्वारा नगर निगम क्षेत्रान्तर्गत कूडा एकत्रीकरण वाहनो की जी0पी0एस0 लगवाकर मॉनिटरिंग जा रही है।**(फोटो संलग्न) (संलग्नक–16)**।

उपरोक्त के अतिरिक्त महोदय को यह भी अवगत कराना है कि नगर निगम रूद्रपुर द्वारा ठोस अपशिष्ट प्रबंधन के लिए विस्तृत प्लान तैयार किया गया है, जोकि महोदय की सेवा में अवलोकन हेतु संलग्न कर Searchable PDF File Format में प्रेषित किया जा रहा है।

भवदीय

(नरेश चन्द्र दुर्गापाल)
नगर आयुक्त
नगर निगम, रूद्रपुर
ऊधमसिंह नगर

प्रतिलिपिः–

1- श्री राहुल वर्मा, अपर महाअधिवक्ता, उत्तराखण्ड/अधिवक्त सुप्रीम कोर्ट, को इस अनुरोध के साथ प्रेषित की कृपया विषयगत प्रकरण में नगर निगम की ओर से पैरवी करने का कष्ट करें।

नगर आयुक्त
नगर निगम, रूद्रपुर
ऊधमसिंह नगर

Average level of dumped waste at existing dump site

Average waste height from ground level is given below

Average height of Ground level in meters	Plot (Waste dumped)	Average height of dumped waste in meters	Total Height of waste in meters (C-A)
A	B	C	D
326.49	1	334.41	7.92
	2	328.64	2.15

Legacy Waste quantity

Place	Area (in sqm)	*Average height of waste (Meter)	Total Quantity of waste (Cum) Approximate	Total Quantity of waste (MT) Approximate (0.850 mt in 1 cubic meter)	Remark
Plot – 1	7115.2	7.92	56,352.384	47,899.526	Total quantity of waste is based on primary analysis
Plot – 2	2679.5	2.15	5760.925	4896.786	
	9794.7 sqm.	Total Quantity	62113.309 cum	52,796.312 MT.	

**Note –*

- *Waste quantification was done by Digital terrain modeling (DTM) & 3D mapping using photogrammetry software DronDeploy and WEDODM.*
- *The average height of dumped waste has taken after the 3D mapping hight profile and current road and surrounding area.*
- *Density of waste considered in 1 cubic meter .850MT as per current site condition.*

H0-02

City Name: Rudrapur

Work: Bioremediation of Legacy Waste

	1	2	3	4	5
Date	Man Power of concessionaire	Machine Running Hour	Waste Processes in MT	RDF Disposed in MT	BIO SOIL Disposal in MT
09-12-2023	6	3	68.475		
10-12-2023	8	5	195.355		
Total for Week Ended on 10.12.23	**14**	**8**	**263.83**	**0**	**0**
11-12-2023	10	5	181.385		
12-12-2023	9	2	63.515		
13-12-2023	7	3	87.18		
14-12-2023	14	5	169.71		
15-12-2023	8	3.5	161.795		
16-12-2023	11	4	236.385		
17-12-2023	10	4	254.185		
Total for Week Ended on 10.12.23	**69**	**26.5**	**1154.155**		
18-12-2023	8	5.5	185.18	55.105	23.24
19-12-2023	11	6	264.12		64.045
20-12-2023					
21-12-2023					
22-12-2023					
23-12-2023					
24-12-2023					
Total for Week Ended on 24.12.23			449.3		
	91	40	449.3	55.105	23.24
Total Till date			1867.285		

Smart UTILITIES | Solid Waste Management

An Essel Group Enterprise

Disposed Certificate

Ref No:- JBL/MSW/Horizon /002 Date -21.12.2023

To,

M/s Horizon Solutions
Rudharpur UK

Dear Sir
We have safely disposed **55.105 MT** of RDF /MLP received from M/s **Horizon Solutions** Sidcul Sidcul Nagar Nigam Rudharpur UK at Jabalpur MSW pvt. Ltd. (Waste to Energy Plant), Khasara No. 375,376 and 379, Near Samdariya Green City, Village- Kathonda, Jabalpur 482002 MP.

The RDF & MLP has been disposed in accordance to the rule & guideline provided by the Central Government.

Thanking you

Jabalpur MSW Pvt Ltd

Authorized Signatory

Jabalpur MSW Pvt. Ltd. Store Dept. Jabalpur

सत्यमेव जयते

IN-UK91287260037592V

सं० -03

INDIA NON JUDICIAL

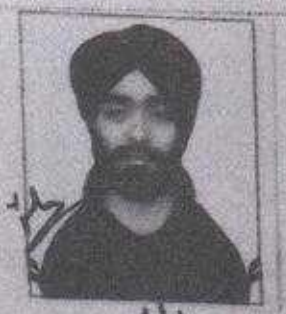
Government of Uttarakhand

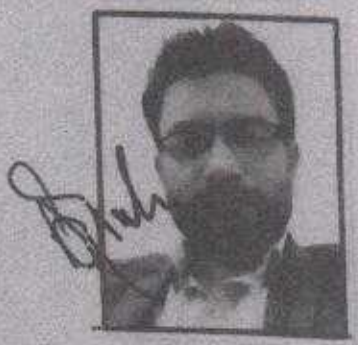
e-Stamp

LOCKED

Certificate No.	:	IN-UK91287260037592V
Certificate Issued Date	:	06-Dec-2023 03:07 PM
Account Reference	:	NONACC (SV)/ uk1275804/ RUDRAPUR/ UK-UN
Unique Doc. Reference	:	SUBIN-UKUK12758048916911225 1821V
Purchased by	:	DAYA CHARAN AND COMPANY AND HORIZON SOLUTION
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	NA
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	NAGAR NIGAM RUDRAPUR
Second Party	:	DAYA CHARAN AND COMPANY AND HORIZON SOLUTION
Stamp Duty Paid By	:	DAYA CHARAN AND COMPANY AND HORIZON SOLUTION
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line





For: Daya Charan And Company

Authorised Signatory

नगर स्वास्थ्य अधिकारी
नगर निगम रुद्रपुर
ऊधम सिंह

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Scanned with OKEN Scanner

Agreement

This agreement, made the 08 day of December of 2023. Between **Nagar Nigam Rudrapur,** (hereinafter called "the Employer") of the one part, and **Consortium of M/s Daya Charan and Company, Address: RZ-79-80, Dabri Extension Main Road, New Delhi-110045 & M/s Horizon Solutions, T-1628/3, Shankar Shah Nagar Ward, Rampur, Jabalpur (M.P)** [name and address of Contractor] (hereinafter called "the Contractor" of the other part).

Whereas the Employer is desirous that the Contractor execute the Work of **Bioremediation and Clearing of Legacy Waste through Bio-remediation, Biomining, Resource Recovery and Scientific Rejects Disposal at Rudrapur as per SWM rules** at **RNN** District- **Udham Singh Nagar** (Hereinafter called "the Works") and the Employer has accepted the Bid by the Contractor for the execution and completion of such Works and the remedying of any defects therein at a cost of Rupees Four Hundred Sixty-Five only per MT of legacy waste (Rs. 465.00 only per MT)

NOW THIS AGREEMENT WITNESSETH as follows:

1. In this Agreement, words and expressions shall have the same meanings as are respectively assigned to them in the Conditions of Contract hereinafter referred to, and they shall be deemed to form and be read and construed as part of this Agreement.
2. In consideration of the payments to be made by the Employer to the Contractor as hereinafter mentioned, the Contractor hereby covenants with the Employer to execute and complete the Works and remedy any defects therein in conformity in all aspects within the provisions of the Contract.
3. The Employer hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein the Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.
4. The following documents shall be deemed to form and be read and construed as part of this Agreement, viz:
   - i.) Letter of Acceptance;
   - ii.) Notice to proceed with the works;
   - iii.) Contractor's Bid;
   - iv.) Contract Data;
   - v.) Special Conditions of contract and General Conditions of Contract;
   - vi.) Specifications;
   - vii.) Drawings& Schedules;

For Daya Charan And Company

Authorised Signatory

नगर निगम रुद्रपुर
उधम सिंह नगर

Scanned with OKEN Scanner

बही संख्या 4 रजिस्ट्रीकरण संख्या 207 वर्ष 2023

नगर निगम रूद्रपुर
(स्वास्थ्य अधिकारी)
हर्षपाल सिंह चन्द्रोक

मैसर्स दया चरन एंड
कम्पनी द्वारा अधिकृत
प्रतिनिधि अमनदीप

दीपक पन्त

कमलेश कुमार साहू

प्रतिज्ञ एवं साक्षीगण भद्र प्रतीत होते हैं। सभी के अंगुष्ठ चिन्ह नियमानुसार लिये गये है।

रजिस्ट्रीकर्ता अधिकारी
उप-निबंधक, रूद्रपुर
08 Dec 2023

Scanned with OKEN Scanner

viii.) Bill of Quantities; and

ix.) Any other document listed in the Contract Data as forming part of the contract.

x.) In witness whereof the parties thereto have caused this Agreement to be executed the day and year first before written.

The Common Seal of

.....

.....

was hereinto affixed in the presence of:

Signed, Sealed and Delivered by the said to,

.....

.....

.....

In the presence of:

Binding Signature of Employer's authorised representative.

.....

.....

Binding Signature of Contractor

.....

.....

.....

For: Daya Charan And Company

Authorised Signatory

Scanned with OKEN Scanner

कार्यालय नगर आयुक्त नगर निगम, रूद्रपुर (ऊधमसिंहनगर)

दूरभाष– 05944.242400, e-mail:- nagarnigamrudrapur@gmail.com visit-www.nagarnigamrudrapur.com

पत्रांक:– 575 /अधि0अनु0/2023–24 दिनांक:– 09 अक्टूबर, 2023

सेवा में,

निदेशक,
शहरी विकास निदेशालय
31/62 राजपुर रोड,
देहरादून, उत्तराखण्ड।

विषयः– नगर निगम क्षेत्रान्तर्गत **Current Waste** के निस्तारण हेतु डी0पी0आर0 के सापेक्ष धनराशि की मांग के सम्बन्ध में।

महोदय,

कृपया सादर अवगत कराना है कि इस कार्यालय के पत्रांक 167/स्वा0अनु0/2023–24 दिनांक 31.05.2023 के द्वारा नगर निगम रूद्रपुर क्षेत्रान्तर्गत पहाडगंज स्थित ट्रंचिंग ग्राउण्ड पर एकत्रित दैनिक रूप से उत्सर्जित होने वाले **Current Waste** के वैज्ञानिक विधि से निस्तारण हेतु तैयार की गई योजना (डी0पी0आर0) के अनुसार रू0 1,92,50,000.00 (रू0 एक करोड बयानबे लाख पचास हजार मात्र) अवमुक्त किये जाने हेतु अनुरोध किया गया है। महोदय यहा यह भी अवगत कराना है कि कूडे का ससमय निस्तारण न हो पाने की दशा में उक्त ट्रंचिंग ग्राउण्ड पर एकत्रित कूडे की मात्रा दिन प्रतिदिन बढती जा रही है।

अतः उपरोक्त के दृष्टिगत महोदय से अनुरोध है कि नगर निगम रूद्रपुर को **Current Waste** के निस्तारण हेतु तैयार की गई कार्ययोजना **(DPR)** के अनुसार **SWM** मद से रू0 1,92,50,000.00 (रू0 एक करोड बयानबे लाख पचास हजार मात्र) अवमुक्त करने का कष्ट करें।

संलग्नक – पत्रांक 167 दिनांक 31.05.2023 एवं पूर्व में प्रेषित डी0पी0आर0 की छायाप्रति।

भवदीय

(नरेश चन्द्र दुर्गापाल)
नगर आयुक्त
नगर निगम, रूद्रपुर
ऊधमसिंह नगर

पत्रांक: 575/1 to 575/2/2023-24 तददिनांक 09/10/2023

प्रतिलिपि –

1. प्रमुख सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन, देहरादून को सादर सूचनार्थ प्रेषित।
2. सचिव, वित्त विभाग, उत्तराखण्ड शासन, देहरादून को सादर सूचनार्थ प्रेषित।

नगर आयुक्त
नगर निगम, रूद्रपुर
ऊधमसिंह नगर

Scanned with OKEN Scanner

कार्यालय नगर आयुक्त, नगर निगम रूद्रपुर (ऊधमसिंहनगर)

Tel 05944-242400 E-mail-nagarnigamrudrapur@gmail.com Visit-www.nagarnigamrudrapur.com

पत्रांक – 167 /स्वा0अनु0/2023–24 दिनांक– 31.05.2023

सेवा में,

निदेशक,
शहरी विकास निदेशालय,
31/62, राजपुर रोड,
देहरादून।

विषय – नगर निगम क्षेत्रान्तर्गत Current Waste के निस्तारण हेतु जी0पी0आर0 के सापेक्ष धनराशि की मांग के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि नगर निगम रूद्रपुर क्षेत्रान्तर्गत दैनिक रूप से उत्सर्जित होने वाले Current Waste को वर्तमान में मोहल्ला पहाड़गंज स्थित ट्रेंचिंग ग्राउण्ड पर एकत्रित किया जा रहा है, जिसके बार–बार एन0एच0 पर आने से यातायात प्रभावित हो रहा है तथा कोई अप्रिय दुर्घटना होने की सम्भावना भी बनी रहती है। इस कार्यालय द्वारा प्रश्नगत स्थान पर पड़े Current Waste की वैज्ञानिक विधि से मात्रा ज्ञात कर निस्तारण हेतु DPR तैयार की गई है, जिसके अनुसार लगभग 35000 मैट्रिक टन Current Waste का निस्तारण किया जाना है। नगर निगम रूद्रपुर के पास पर्याप्त संसाधन एवं धनराशि के अभाव में उक्त कार्य प्रभावित होने की प्रबल सम्भावना है। नगर निगम रूद्रपुर द्वारा Current Waste के निस्तारण हेतु तैयार की गई कार्ययोजना (DPR, प्रति संलग्न) के अनुसार कुल रू0 1,92,50,000.00 (एक करोड़ बायानवे लाख पचास हजार रूपये मात्र) व्यय होने की सम्भावना है।

अतः महोदय से अनुरोध है कि नगर नगर निगम रूद्रपुर को Current Waste के निस्तारण हेतु तैयार की गई कार्ययोजना (DPR) के अनुसार SWM मद में रू0 1,92,50,000.00 (एक करोड़ बायानवे लाख पचास हजार रूपये मात्र) अवमुक्त किए जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

भवदीय

(विशाल मिश्रा)
नगर आयुक्त
नगर निगम, रूद्रपुर

पृष्ठांकन प्रतिलेख- 167/1 to 167/2-dated-1-6-23 o/c

1 सचिव महोदय, शहरी विकास विभाग, उत्तराखण्ड शासन, देहरादून को सादर सूचनार्थ प्रेषित।
2 सचिव वित्त विभाग, उत्तराखण्ड शासन, देहरादून को सादर सूचनार्थ प्रेषित।

नगर आयुक्त
नगर निगम, रूद्रपुर
ऊधमसिंह नगर

o/c

Scanned with CamScanner

Scanned with CamScanner

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

Certificate No.	:	IN-UK559585339961657V
Certificate Issued Date	:	05-Jun-2023 10:21 AM
Account Reference	:	NONACC (SV)/ uk1208504/ UDHAM SINGH NAGAR/ UK-UN
Unique Doc. Reference	:	SUBIN-UKUK1208504181387922817 21V
Purchased by	:	SSS ENGINEERS AND CONSULTANTS RUDRAPUR
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	NA
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	SSS ENGINEERS AND CONSULTANTS RUDRAPUR
Second Party	:	NA
Stamp Duty Paid By	:	SSS ENGINEERS AND CONSULTANTS RUDRAPUR
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

Agreement

SSS Engineers & Consultants

Auth. Signatory

For BAHL PAPER MILLS LTD.

Auth. Signatory

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.

AGREEMENT

This Agreement is made and executed on this 01st day of March, 2023.

By and between

M/s SSS Engineers & Consultants, having its registered office at Plot 04 ,New Shakti Vihar ,Ward 06 ,Rudrapur Distt.U.S.Nagar of the **FIRST PART**

And

BAHL PAPER MILLS Limited, having its registered Office at 5 KM STONE, ALIGANJ ROAD, KASHIPUR, Udham Singh Nagar, Uttarakhand, 244713 (hereinafter referred to as "Service Provider" which expression shall, unless repugnant to the context or contrary to the meaning thereof, be deemed to mean and include its successors, authorized signatories, administrators & permitted assigns) of the Other Part;

Company and Service Provider shall jointly be referred to as **"Parties"** and individually as **"Party"**.

WHEREAS:

1. SERVICES AND PROCEDURE FOR PROVIDING SERVICES

1.1 Service Provider shall render Services to Company as more particularly set forth in **Annexure A**. Such Services shall form part of and be incorporated into and subject to the terms and conditions of this Agreement and shall set forth the specific work to be performed by the Service Provider.

1.2 Service Provider shall be required to modify/amend the scope of service which essentially forms the Action Plan, if so required by any change in the Rules or any orders/clarifications issued by the appropriate authority under the Rules or otherwise. Compensation for such change in the scope of work shall be mutually agreed upon between the parties.

1.3 In providing these Services, both the parties shall cooperate and coordinate with each other as to all aspects. Company shall designate one or more employees who shall be the authorized representative(s) of Company in all interactions with Service Provider.

1.4 During the performance of Services pursuant to this Agreement, both the parties will ensure that it conducts its respective businesses and activities, in terms of this agreement, in such a manner that the reputation, standing and goodwill of both the parties are in no way adversely affected or compromised.

SSS Engineers & Consultants

Auth. Signatory

For BAHL PAPER MILLS LTD.

Auth. Signatory

1.5 The schedule of Services set forth in **Annexure A** may be changed or altered only by the written agreement of the Parties.

1.6 It is mutually agreed that the Service Provider shall provide materials and equipment necessary to perform its Services under this Agreement and further the Company shall assist the Service Provider as and when it is required, as per mutual understanding.

1.7 The Service Provider and the Company shall carry out their respective obligations and undertakings under this Agreement in accordance with the highest standards of professionalism and at a service level sufficient, appropriate and necessary under this Agreement. Both the parties shall strictly adhere and comply with the terms and conditions of this Agreement, including subsequent policy/guidelines as may be issued from time to time by the Government of India or by the State government.

1.8 The Service Provider and the Company shall at all times co-operate with each other in the event of any audit carried out by the any authority under the Rules or otherwise.

1.9 The Service Provider shall be free to take up any other assignment which is not inconsistent with the proper discharge of its obligations under this Agreement.

1.10 It has been mutually agreed between the parties that the Company shall not avail the services of any other party except Service Provider in relation to the services under this agreement for the tenure of this agreement i.e. to say that Service Provider shall have the exclusive right to provide its services to the Company under this agreement.

2. PAYMENT

2.1 Service Provider shall invoice Company a Service Provider Fee as specified in '**Annexure B**'.

2.2 The Service Provider shall provide the services to the Company against issuance of valid tax invoice as per provisions of Goods and Service Tax ('GST') or any other applicable taxes imposed by law that may be required by the parties to claim the credit of GST or such other taxes.

2.3 Except as otherwise provided herein, all invoices shall be payable by Company after transfer of credit and issue of certificate online via CPCB ERP Portal to desired Client of company within 30 (Thirty) days

3. CONFIDENTIALITY

3.1 As used herein, the term "Confidential Information" shall include: (a) any plans and objectives, any scientific or technical data, pricing, information, samples, design, process, procedure, formulae and results from the Services; (b) any improvement disclosed by the disclosing party that is commercially valuable to the disclosing party or its affiliates, subsidiaries or related companies, and not generally known in the industry.

3.2 Confidential Information is and shall remain the property of disclosing party and receiving party's obligations of confidentiality and non-use shall survive the termination of this Agreement for a period from 01st March 2023 to 31 March 2024. Upon completion or termination of the performance of Services hereunder, the receiving party agrees to deliver to disclosing party all tangible forms of Confidential Information.

For BAMU PAPER MILLS LTD.

4. WARRANTY AND INDEMNIFICATION

4.1.1 Parties warrants that: (a) it has all necessary power and authority to enter into this Agreement; (b) this Agreement and performance hereunder does not and will not violate the terms of any other contract, covenant or agreement between either Party and any third Party now existing or hereinafter entered into;

4.2 Neither Party shall assume any liability for the actions nor omissions of the other Party except as stated in this Agreement

4.3 Both the parties shall comply with all applicable laws, rules, and regulations in force relating to or appertaining to the due and proper performance of their duties and obligations under this Agreement.

5. TERM & TERMINATION

5.1 This Agreement shall be effective from 01st March, 2023 and shall remain valid from 01st March 2023 to 31 March 2024 and may be extendable for such periods upon such terms and conditions as may be mutually agreed.

5.2 It has been expressly agreed by and between the parties hereto that neither of the parties shall have right to terminate the agreement for a period from 01st March 2023 to 31 March 2024 starting from date of execution of the agreement.

5.3 Parties shall have the right to terminate this Agreement, by giving a notice of 30 days (thirty days) after 31st March 2024, thereof, in writing, if the other Party breaches any of the terms and conditions of this Agreement.

6. LIMITATION OF LIABILITY

In no event shall either party be liable for any incidental, indirect, special or consequential damages in connection with or arising from this Agreement. Either Party's maximum aggregate liability for a proven breach of this Agreement shall at no time exceed the value of the Scope of Work.

7. DISPUTE RESOLUTION

7.1 Any dispute or difference or claim arising out of or in relation to this Agreement including the construction, validity, performance or breach thereof which the Parties cannot settle by mutual agreement shall be settled by arbitration in accordance with the provisions of the Arbitration and Conciliation Act, 1996 and any statutory amendments thereto from time to time.

7.2 The award of the arbitrator/s shall be final and binding on both the Parties.

7.3 The Arbitration shall be held at Uttarakhand and the language shall be English.

SSS Engineers & Consultants

Auth. Signatory

For TARAI PAPER MILLS LTD

8. GENERAL PROVISIONS

8.1 Entire Agreement

This Agreement sets forth the full and complete understanding of the Parties as of the date first above stated, and it supersedes any and all agreements and representations between the parties made or dated prior to the date of this Agreement with respect to Service Provider providing these Services to Company.

8.2 Notices

All notices pertaining to this Agreement shall be in writing, and shall be deemed to have been duly given if hand delivered or mailed by certified or registered mail, postage prepaid, and if addressed to the party at the address shown at the signature line hereof or if addressed to such other address as may be furnished in writing by either party.

8.3 Assignment

This Agreement is personal in nature and cannot be assigned by Service Provider without the prior written consent of Company. Assignment of this Agreement shall not relieve the assignor until this Agreement shall have been assumed by the assignee. When duly assigned in accordance with the foregoing, this Agreement shall be binding upon and shall inure to the benefit of the assignee.

8.4 Waiver

No provision, requirement, or breach of this Agreement may be waived by either party except in writing.

8.5 Captions

The captions used herein are inserted only as a matter of convenience and for reference and in no way define, limit, or describe the scope of the intent of any Section or Paragraph hereof.

8.6 Governing Law

Subject to clause 10, the Courts in Delhi shall have exclusive jurisdiction in the event of any dispute between the Parties of this Agreement.

8.7 Severability

The failure of either party at any time or times to require performance of any provisions hereof shall in no manner affect its right at a later time to enforce such provision. In the event that any provision of this Agreement or part thereof is determined to be illegal or otherwise unenforceable by a court of law, such provision or part thereof shall be (a) modified to the minimum extent necessary to render such provision enforceable and preserve the parties' intent, or (b) severed, if necessary, and in each case the balance of the Agreement shall continue in full force and effect.

SSS Engineers & Consultants

Auth. Signatory

For RAHL PAPER MILLS LTD

Auth. Signatory

8.8 Construction

This Agreement shall not be construed against the party preparing it but shall be construed as if both Parties jointly prepared this Agreement, and any uncertainty and ambiguity shall not be interpreted against any one party.

IN WITNESS WHEREOF, the Parties herein have hereunto set their hands as of the day and year aforesaid.

SSS Engineers & Consultants

SSS Engineers & Consultants

Name
Designation Auth. Signatory

BAHL PAPERS MILLS LIMITED

Name
Designation

For BAHL PAPER MILLS LTD

Auth. Signat

Witness:

1.

2.

Annexure A

Scope of Work

1. Ensure collection and recycling of Plastic Waste period from 01st March 2023 to 31 March 2024 as per the quantity required by Company by using own infrastructure and also setting up of adequate infrastructure (in terms of Collection centers, Collection Points, etc),
2. Implementation of PWM 2016 requirements and its amendments for the Company/Clients and its unit located at Plot 04 ,New Shakti Vihar ,Ward 06 ,Rudrapur Distt.U.S.Nagar.
3. Undertake awareness activities in on behalf of Company for environment sustainability and need of recycling
4. Providing MIS reports on the Plastics quantities collected / recycled to Company every month as per the format provided by Company. Which will include collection and vendor details.
5. Company M/s **SSS Engineers & Consultants** will give material to us, we will recycle the same as per Pollution Control Board Norms.

Annexure B

Payment Terms

1- Company M/s **SSS Engineers & Consultants** will give invoice to us, the Bahl Paper Mills will give payments as per bills.

SSS Engineers & Consultants

Auth. Signatory

For BAHL PAPER MILLS LTD.

Auth. Signatory

M/s R. S. ENTERPRISES

NOVEMBER MONTH SOURCE SEGREGATED DETAILS OF GARBAGE

PERIOD: 01-30 NOVEMBER

DATE	NET WEIGHT IN TON	WET NET WEIGHT IN TON	DRY WASTE NET WEIGHT IN TON	PAPER AND PAPERBOARD IN TON	PLASTICS IN TON	POLYTHEEN IN TON	GLASS IN TON	RUBBER LATHER & TEXTILE IN TON	OTHER IN TON
01-11-23	77.49	6.37	71.13	2.85	2.85	8.54	3.56	1.42	51.91
02-11-23	70.71	6.44	64.27	2.57	2.57	7.72	3.21	1.29	46.91
03-11-23	71.75	6.19	65.56	2.62	2.62	7.87	3.28	1.31	47.85
04-11-23	71.25	6.17	65.08	2.60	2.60	7.82	3.25	1.30	47.50
05-11-23	61.19	5.93	55.27	2.21	2.21	6.64	2.76	1.11	40.34
06-11-23	81.65	8.11	73.54	2.94	2.94	8.83	3.68	1.47	53.68
07-11-23	68.83	8.20	60.63	2.43	2.43	7.28	3.03	1.21	44.25
08-11-23	75.82	11.32	64.50	2.58	2.58	7.75	3.22	1.29	47.07
09-11-23	74.65	11.38	63.27	2.53	2.53	7.60	3.16	1.27	46.18
10-11-23	71.79	8.60	63.19	2.53	2.53	7.59	3.16	1.26	46.12
11-11-23	85.37	9.17	76.20	3.05	3.05	9.15	3.81	1.52	55.62
12-11-23	60.82	8.04	52.78	2.11	2.11	6.34	2.64	1.06	38.52
13-11-23	74.86	7.04	67.82	2.71	2.71	8.14	3.39	1.36	49.50
14-11-23	71.31	6.91	64.40	2.58	2.58	7.73	3.22	1.29	47.00
15-11-23	61.51	6.92	54.59	2.18	2.18	6.56	2.73	1.09	39.84
16-11-23	62.21	7.81	54.40	2.18	2.18	6.53	2.72	1.09	39.70
17-11-23	80.06	8.15	71.91	2.88	2.88	8.64	3.60	1.44	52.49
18-11-23	70.07	8.45	61.63	2.47	2.47	7.40	3.08	1.23	44.98
19-11-23	61.79	6.58	55.21	2.21	2.21	6.63	2.76	1.10	40.30
20-11-23	80.51	8.07	72.44	2.90	2.90	8.70	3.62	1.45	52.87
21-11-23	87.91	8.64	79.27	3.17	3.17	9.52	3.96	1.59	57.86
22-11-23	75.74	10.57	65.17	2.61	2.61	7.83	3.26	1.30	47.56
23-11-23	75.44	5.39	70.06	2.80	2.80	8.41	3.50	1.40	51.13
24-11-23	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25-11-23	81.01	6.31	74.70	2.99	2.99	8.97	3.74	1.49	54.52
26-11-23	78.90	4.78	74.12	2.96	2.96	8.90	3.71	1.48	54.10
27-11-23	94.20	7.18	87.02	3.48	3.48	10.45	4.35	1.74	63.52
28-11-23	87.14	10.68	76.46	3.06	3.06	9.18	3.82	1.53	55.81
29-11-23	66.02	8.87	57.16	2.29	2.29	6.86	2.86	1.14	41.72
30-11-23	60.41	7.06	53.36	2.13	2.13	6.41	2.67	1.07	38.94
TOTAL	2140.32	225.26	1915.06	76.60	76.60	230.00	95.75	38.30	1397.80
Segregated Percentage Of Total Weight									34.69

Scanned with OKEN Scanner

M/s MUNISH AHMAD

DATE-WISE, WEIGHING SLIPS FOR THE MONTH OF NOVEMBER 2023

DATE	GROSS WEIGHT (DRY)	GROSS WEIGHT (WET)	TARE WEIGHT (DRY)	TARE WEIGHT (WET)	NET WEIGHT (DRY)	NET WEIGHT (WET)	TOTAL NET WEIGHT IN KG	NET WEIGHT IN TON
Wednesday, November 1, 2023	155575	9850	108735	5820	46840	4030	50870	50.87
Thursday, November 2, 2023	163370	12860	105425	8650	57945	4210	62155	62.155
Friday, November 3, 2023	190140	10370	125735	5940	64405	4430	68835	68.84
Saturday, November 4, 2023	178015	7510	114725	4630	63290	2880	66170	66.17
Sunday, November 5, 2023	127040	9465	86950	5820	40090	3645	43735	43.74
Monday, November 6, 2023	149740	2285	58115	1190	22645	1095	48120	48.12
Tuesday, November 7, 2023	192090	9695	123230	5880	68860	3815	72675	72.68
Wednesday, November 8, 2023	193940	15740	125130	10450	68810	5290	74100	74.10
Thursday, November 9, 2023	192905	10340	127745	6130	65160	4210	69370	69.37
Friday, November 10, 2023	195020	12980	124660	7500	70360	5480	75840	75.84
Saturday, November 11, 2023	168315	10900	112155	7190	56160	3710	59870	59.87
Sunday, November 12, 2023	140830	12435	94675	9040	46155	3395	49550	49.55
Monday, November 13, 2023	200425	9740	129860	6740	70565	3000	73565	73.57
Tuesday, November 14, 2023	152450	14385	95450	8835	57000	5550	62550	62.55
Wednesday, November 15, 2023	114970	9375	71530	5600	43440	3775	47215	47.22
Thursday, November 16, 2023	183220	4155	113580	3440	66890	715	70355	70.36
Friday, November 17, 2023	181545	11025	116355	6700	65190	4325	66520	66.52
Saturday, November 18, 2023	148945	13170	103685	9290	45260	3880	49140	49.14
Sunday, November 19, 2023	120825	4945	81225	3440	39600	1505	41105	41.11
Monday, November 20, 2023	199710	10400	127145	6520	74500	3880	78380	78.38
Tuesday, November 21, 2023	196145	10155	125790	6820	70355	3335	73690	73.69
Wednesday, November 22, 2023	136620	10290	94780	6850	41840	3440	45280	45.28
Thursday, November 23, 2023	115965	3790	78140	2800	37825	990	77600	77.60
Friday, November 24, 2023	0	0	0	0	0	0	0	0.00
Saturday, November 25, 2023	158545	14975	100525	9200	58020	5775	63795	63.80
Sunday, November 26, 2023	142315	13235	93070	9370	49245	3865	53110	53.11
Monday, November 27, 2023	161615	16545	103260	12275	58355	4270	62625	62.63
Tuesday, November 28, 2023	163040	34570	98075	25040	64965	9530	74495	74.50
Wednesday, November 29, 2023	184865	24285	118055	17000	66810	7285	74095	74.10
Thursday, November 30, 2023	116630	15645	78550	11570	38080	4075	74885	74.89
GRAND TOTAL	4724810	345115	3036355	229730	1618660	115385	1829695	1829.695

Scanned with OKEN Scanner

सं०-08

GPS Map Camera
Rudrapur, Uttarakhand, India
XC83+HC8, Rudrapur, Uttarakhand 263153, India
Lat 28.966393°
Long 79.403789°
20/12/23 10:21 AM GMT +05:30
Google

सं०-09

सरकारी कालोनियां

कम्पोजिट पिरं

क्र० सं०	सरकारी कॉलोनी का नाम	सुफाई नायक
1	2	
01	जवाहर लाल नेहरू जिला चिकित्सालय रुद्रपुर।	सुनील (40)
02	कलेक्ट्रेट, कालोनी उमगसिंहनगर	सुनील
03	मण्डी परिषद आवासीय कालोनी रुद्रपुर।	सुनील
04	पुलिस लाईन रुद्रपुर	सुनील
05	सैनिक कल्याण कैम्पस	सुनील
06	रेंज परिसर कालोनी	सुनील
07	बिगवाड़ा मण्डी	सुरेश (16)
08	पॉवर ट्रान्समिशन कारपोरेशन ऑफ लि० भदईपुरा	मुकेश
09	पॉवर हाउस भदईपुरा	मुकेश
10	रम्पुरा पी०डब्लू०डी० कालोनी	राजीव
11	पुराना सरकारी अस्पताल	नरेश
12	पुराना एस०डी०एम० कोर्ट रम्पुरा	राजीव
13	कोतवाली परिसर	श्री गौतम
14	टीचर कालोनी	महेंद्र
15	ग्राम्य विकास संस्थान (ट्रेनिंग सेंटर)	श्री गौतम
16	पशुपालन विभाग	श्री गौतम
17	नवोदय विद्यालय	श्री गौतम
18	भारत दूरभाष, दूर संचार केन्द्र	श्री गौतम
19	हाईडिल कालोनी	सुरेश
20	कृषि विभाग	नरेश
21	सिंचाई विभाग	नरेश

सं०-10

नगर निगम रूद्रपुर में वैज्ञानिक विधि से सैप्टेज निस्तारण का विवरण

माह	ट्रिप	सैप्टेज निस्तारण की मात्रा
सितम्बर/अक्टूबर 2021	98	392 KL
नवम्बर 2021	80	320 KL
दिसम्बर 2021	190	760 KL
जनवरी 2022	277	1108 KL
फरवरी 2022	272	1088 KL
मार्च 2022	214	856 KL
अप्रैल 2022	164	656 KL
मई 2022	120	480 KL
जून 2022	123	492 KL
जुलाई 2022	161	644 KL
अगस्त 2022	139	556 KL
सितम्बर 2022	193	772 KL
अक्टूबर 2022	126	504 KL
नवम्बर 2022	143	572 KL
दिसम्बर 2022	310	1240 KL
जनवरी 2023	270	1080 KL
फरवरी 2023	343	1372 KL
मार्च 2023	332	1328 KL
अप्रैल 2023	262	1048 KL
मई 2023	214	856 KL
जून 2023	217	868 KL
जुलाई 2023	256	1024 KL
अगस्त 2023	244	976 KL
सितम्बर 2023	195	780 KL
अक्टूबर 2023	175	700 KL
नवम्बर 2023	155	604 KL
योग	**5273**	**21076 KL**

"कोरोना से बचाव हेतु मास्क का प्रयोग करें, बार-बार हाथों को धोयें तथा सामाजिक दूरी का पालन करें।"

FsTP RUDRAPUR

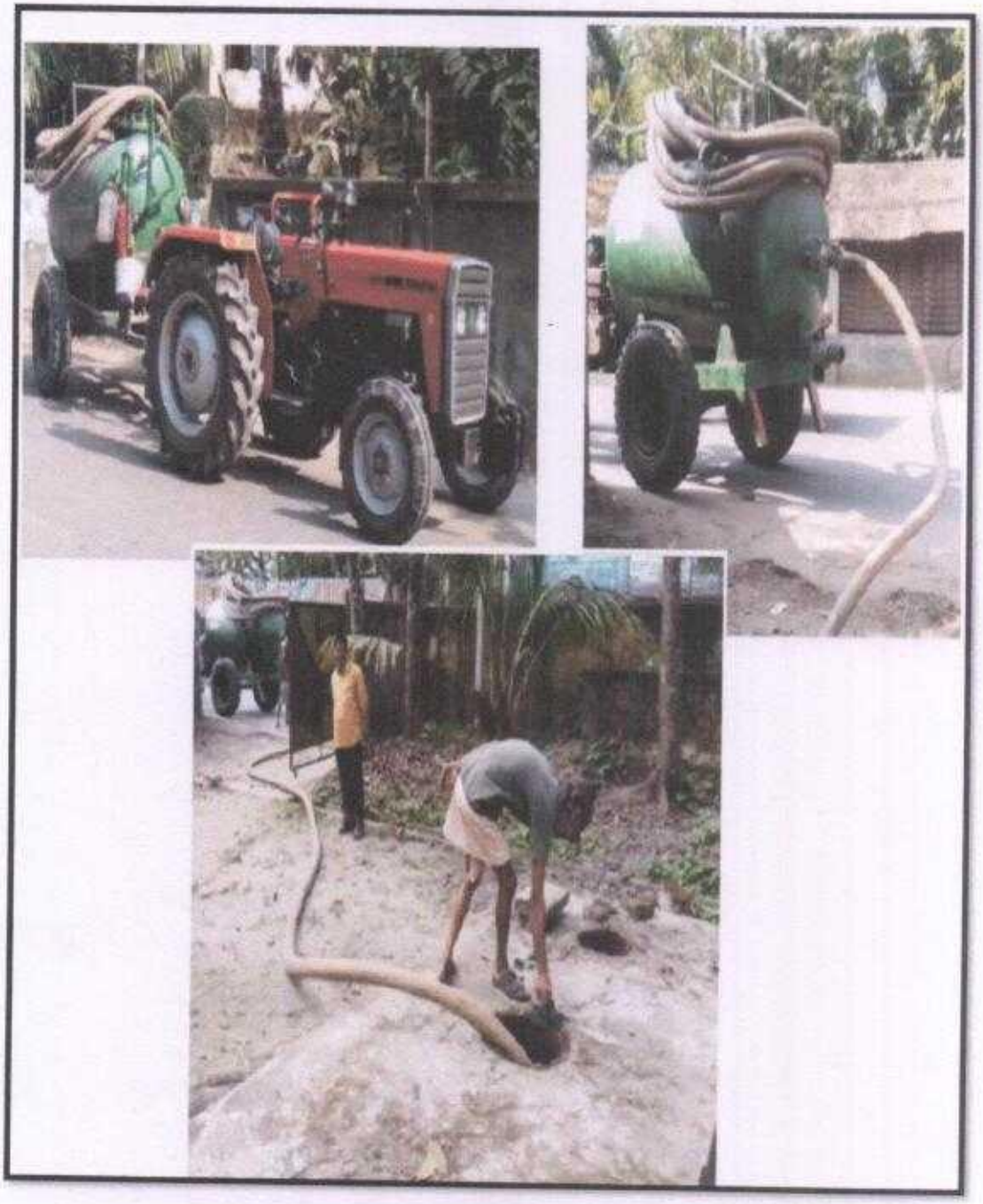
ADMIN BUILDING

FsTP Plant view

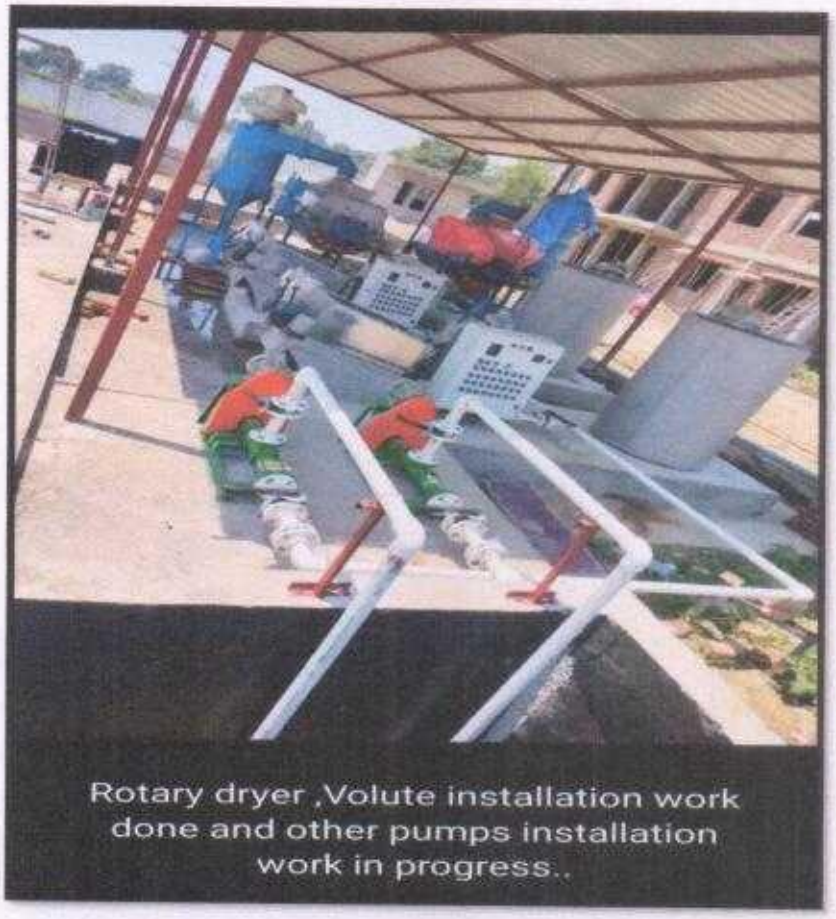
Sludge storage yard

Reactor and Filter Tank , Settling Tank, Inlet Tank, Screen Tank

Treated water Tank and wetland tank



DESLUDGING VEHICLE WORKING ACTIVITY



Rotary dryer ,Volute installation work done and other pumps installation work in progress..

Mechanical equipment area cable trav fixing work

सं० - 11

यूजर चार्ज एकत्रीकरण विवरण

माह	एकत्रित यूजर चार्ज
मार्च, 2023	4,88,385.00
अप्रैल, 2023	3,40,197.00
मई, 2023	9,47,940.00
जून, 2023	3,56,845.00
जुलाई, 2023	8,24,790.00
अगस्त, 2023	4,66,450.00
सितम्बर, 2023	8,85,365.00
अक्टूबर, 2023	6,37,355.00
नवम्बर, 2023	5,88,545.00
कुल योग	**55,35,872.00**

संख्या– 1954/XVIII(1)/2016–18(35)/2016

प्रेषक,

डी0एस0 गब्र्याल,
सचिव,
उत्तराखण्ड शासन।

सेवा में,

जिलाधिकारी,
ऊधमसिंहनगर।

राजस्व अनुभाग–2

देहरादून: दिनांक 20 दिसम्बर, 2016

विषयः– जनपद ऊधमसिंहनगर के रूद्रपुर में कूड़ा कचरा विधायन संयत्र लगाने हेतु कुल 4.044 है0 भूमि नगर निगम, रूद्रपुर को रूशुल्क पट्टे पर आवंटन किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक आपके पत्र सं0–742/सात–सं0भू0अ./2015 दिनांक–26.02.2015 के संदर्भ में मुझे यह कहने का निदेश हुआ है कि श्री राज्यपाल, जनपद ऊधमसिंहनगर के परगना रूद्रपुर के ग्राम काजलपुर महरौला के खाता सं0–619 के खसरा सं0–08 रकबा 14.492 मध्ये 4.044 है0, वर्ग–4 की भूमि जो एस0डी0 इण्टर कॉलेज फार्म, रूद्रपुर के नाम दर्ज अभिलेख है, को शासनादेश सं0–258/16(1)/73–राजस्व–1 दि0–09.05.1984, यथासंशोधित शासनादेश संख्या–1695/9–1–1(60)/93– 280–रा0–1 दिनांक–12.09.1997 तथा शासनादेश सं0–1115/XVIII(II)/2016–18(184)/2015 दिनांक–15.06.2016 में दिये गये प्राविधानों के अन्तर्गत वर्तमान प्रचलित बाजार दर से निकाले गये भूमि के मूल्य एवं उक्त भूमि की मालगुजारी के 150 गुने के बराबर धनराशि एकमुश्त जमा किये जाने पर निम्नलिखित शर्तों/प्रतिबन्धों के अधीन नगर निगम, रूद्रपुर को पट्टे पर रूशुल्क आवंटित किये जाने की सहर्ष स्वीकृति प्रदान करते हैं।

1. प्रश्नगत भूमि पर वन संरक्षण अधिनियम लागू होने की दशा में भूमि के उपयोग का परिवर्तन गैर वानिकी कार्य हेतु तभी अनुमन्य होगा जब उक्त अधिनियम के अन्तर्गत नियत प्राधिकारी से अनुमति प्राप्त कर ली जायेगी। जिलाधिकारी पहले इसे सुनिश्चित करेंगे। तदनुसार वन विभाग से प्रमाण पत्र प्राप्त होने पर ही पट्टा निष्पादन की कार्यवाही करेंगे।

2. प्रश्नगत अ0ड0ए0 भूमि आवटन के पूर्व जमींदारी विनाश एवं भू–सुधार अधिनियम की धारा–132 एवं अन्य सुसंगत प्राविधानों का अनुपालन जिलाधिकारी द्वारा सुनिश्चित किया जायेगा।

3. चूंकि जिलाधिकारी द्वारा संबंधित शासनादेश दि0–9.5.1984 के अधीन निर्धारित प्रमाण पत्र उपलब्ध नहीं कराया गया है। अतः इस संबंध में जिलाधिकारी द्वारा निर्धारित प्राविधानों का अनुपालन अपने स्तर से सुनिश्चित किया जायेगा।

4. इस संबंध में सिविल अपील संख्या–1132/2011 (एस0एल0पी0)/(सी) संख्या–3106/ 2011 श्री जगपाल सिंह एवं अन्य बनाम पंजाब राज्य एवं अन्य में मा0 सर्वोच्च न्यायालय के आदेश एवं अन्य तथा सिविल अपील सं0–436/2011/SLP(C) NO. 20203/2007 झारखण्ड राज्य व अन्य बनाम पाकुर जागरण मंच व अन्य में मा0 सर्वोच्च न्यायालय द्वारा दिये गये आदेश दि0–जनवरी, 2011 में मा0 सर्वोच्च न्यायालय के आदेश एवं अन्य समस्त निर्देशों का भी अनुपालन सुनिश्चित किया जायेगा।

5 प्रश्नगत भूमि का उपयोग उसी कार्य विशेष के लिए किया जायेगा जिसके लिए यह स्वीकृत की गयी है। उसी के लिए किया जायेगा।

...2

Scanned with OKEN Scanner

(109)

6. प्रश्नगत भूमि किसी व्यक्ति व संस्थान या संगठन को बेचने/पट्टे पर देने अथवा किसी अन्य प्रकार से हस्तांतरित करने का अधिकार पट्टेदार को नही होगा। भूमि का उपयोग आवटन के दिनांक से 03 वर्ष की अवधि में पूर्ण कर लेना अनिवार्य होगा अन्यथा आवटन स्वतः निरस्त समझा जायेगा।

7. प्रश्नगत भूमि पट्टेदार को राजस्व विभाग के नियंत्रणाधीन सरकारी सम्पत्ति के प्रयोग से सम्बन्धित शासनादेश संख्या-150/1/85(24)-रा-6 दिनांक 09 अक्टूबर, 1987 में निहित प्रावधानों के अनुसार यथासमय ग्रान्टस एक्ट 1895 के अधीन पट्टा प्रथमतः 30 वर्षों के लिए होगा और पट्टेदार के लिए दो बार 30-30 वर्ष के लिए इसे नवीनीकरण कराने का विकल्प उपलब्ध होगा। सरकार को नवीनीकरण हेतु समय लगाने का अधिकार होगा जो पूर्व लगान के 1-1/2 गुना से कम नहीं होगा।

8. प्रश्नगत भूमि की आवश्यकता पट्टेदार को नहीं रह जायेगी तो भूमि निर्माण सहित राजस्व विभाग को वापस हो जायेगी, जिसके लिए कोई प्रतिकर देय नहीं होगा।

9. यदि भूमि/भवन का परित्याग कर दिया गया हो अथवा संस्था का विघटन हो जाता है तो भूमि/भवन सील सहित राज्य सरकार में सभी भारों से मुक्त निहित हो जायेगी।

10. भू-उपयोगिता व पट्टे में इंगित शर्तों के क्रम में शासन/जिलाधिकारी/अधिकृत प्रतिनिधि द्वारा कभी भी निरीक्षण किया जा सकता है।

11. संस्था द्वारा शासनादेशानुसार नजराने एवं मालगुजारी की जमा करायी गई धनराशि की प्रति रसीद/चालान की प्रति तत्काल शासन को उपलब्ध कराया जाना सुनिश्चित किया जायेगा।

12. आवटन की अवधि समाप्त होने अथवा उपरोक्त शर्तों बिन्दु संख्या-01 से 11 में से किसी भी शर्त का उल्लंघन होने की स्थिति में प्रश्नगत भूमि निर्माण सहित राजस्व विभाग में निहित हो जायेगी, जिसके लिए कोई प्रतिकर देय नही होगा।

कृपया इस संबंध में नियमानुसार अग्रेत्तर कार्यवाही सुनिश्चित करते हुए शासनादेश व परिपत्र में निहित क्रम से निर्गत किये जाने वाले आदेश एवं इस शासनादेश की शर्तों की अनुपालन स्थिति से भी अनिवार्यतः क्रम से शासन को अवगत कराने का कष्ट करें।

भवदीय,

(डी0एस0 गर्ब्याल)
सचिव।

पृ0प0सं0- /XVIII(1)/2016-18(35)/2016 तददिनांकित

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन।
2. आयुक्त एवं सचिव, राजस्व परिषद उत्तराखण्ड, देहरादून।
3. आयुक्त, कुमाऊं मण्डल, नैनीताल।
4. निदेशक, एन0आई0सी0, उत्तराखण्ड सचिवालय।
5. प्रभारी मीडिया केन्द्र, सचिवालय।
6. गार्ड फाईल।

आज्ञा से,

(जे0पी0 जोशी)
अपर सचिव।

C.S. Rawat,
Chief Standing Counsel
Uttarakhand Government
High Court of Uttarakhand
Nainital Pin - 263001

Office of the Chief Standing Counsel,
Uttarakhand High Court, Nainital,
Mallital, Nainital-263001
Fax:- +91-5942-235687
E-mail cschcntl@gmail.com
Mobile:- 7417170464

MOST URGENT FAX/ E-MAIL MESSAGE

Date: 21-6-2023

Filing of counter affidavit positively within six weeks w.e.f. 21-6-2023.

To,

1-The Secretary, Urban Development, Uttarakhand Government, Dehradun.
2-The District Magistrate, Udham Singh Nagar.

Subject:- Writ Petition (PIL) No. 95 of 2023 "Ram Babu Vs. State of Uttarakhand & Others."

Sir,

The aforementioned Writ Petition (PIL) has been filed by the petitioner seeking therein following main reliefs:-

"I. Issue a writ order or direction in the nature of mandamus directing and commanding the respondent to protect environment, and river Baigul with proper cleanliness and removal of the garbage dumped in the bank of river Baigul at area Shamshan Ghat Paharganj situated at National Highway 74, within the limit of Municipal Corporation, Rudrapur and further direct not to dump any further garbage in the above noted place.

II. Issue a writ order or direction in the nature of mandamus directing and Commanding the respondents remove the public toilets from the Nala situated behind the Municipal Corporation Market, Rudrapur Ward No. 27 and main market (near the Punjab Industries Ward No. 28).

III. Issue a writ order or direction in the nature of mandamus directing and commanding the respondents to remove the illegal construction made by the Municipal Corporation Rudrapur in Plot No. 145, Khasra No. 147 (min) and further be directed not to pay the penalty imposed by the District Level Developmental Authority, Udham Singh Nagar from the public exchequer and the penalty shall be recovered from the respondent no. 4 or any other erring officer and fix their responsibility.

IV. Issue a suitable writ order or direction which this Hon'ble Court may deem fit and proper in the circumstances of the case.

V. Allow the cost of the petition and give to the petitioner."

(नवनीत पाण्डे)
अपर सचिव
शहरी विकास विभाग
उत्तराखण्ड शासन

(रमेश कुमार सुधांशु)
प्रमुख सचिव
शहरी विकास विभाग
उत्तराखण्ड शासन

Today the aforementioned Writ Petition (PIL) came up for hearing before the Hon'ble Court and the Hon'ble Court, after hearing the Counsel for the parties at length, has been pleased to direct the respondent authorities to file counter affidavit on their behalf in the present matter within a period of six

C.S. Rawat,
Chief Standing Counsel
Uttarakhand Government
High Court of Uttarakhand
Nainital Pin - 263001

Office of the Chief Standing Counsel;
Uttarakhand High Court, Nainital,
Mallital, Nainital-263001
Fax:- +91-5942-235687
E mail cschcntk@gmail.com
Mobile:- 7417170464

weeks w.e.f. 21-6-2023. The petitioner has been directed to file rejoinder affidavit, thereafter.

The Hon'ble Court has also been pleased to post the matter on 23-11-2023 for further hearing.

As such, please look into the matter and ensure to file counter affidavit on behalf of respondent authorities positively before the expiry of six weeks time period w.e.f. 21-06-2023; so that at the time of hearing on 23-11-2023 the Hon'ble Court may be apprised accordingly; failing which, if any adverse order will be passed by the Hon'ble Court, the office of the undersigned will not be responsible for it.

For the purpose of filing counter affidavit please provide detail parawise narrative to the present writ petition supported by concerned case records through some officer well conversant with the facts of the case to the office of the undersigned so that counter affidavit in the matter can accordingly be prepared and filed positively before the expiry of six weeks time period w.e.f. 21-06-2023.

With regards,

Yours sincerely,

(C.S. Rawat)
Chief Standing Counsel

Copy forwarded for information to:-
1-The Secretary, Law cum L.R., Uttarakhand Government, Dehradun.

(C.S. Rawat)
Chief Standing Counsel

Average level of dumped waste at existing dump site

Average waste height from ground level is given below

Average height of Ground level in meters	Plot (Waste dumped)	Average height of dumped waste in meters	Total Height of waste in meters (C-A)
A	B	C	D
326.49	1	334.41	7.92
	2	328.64	2.15

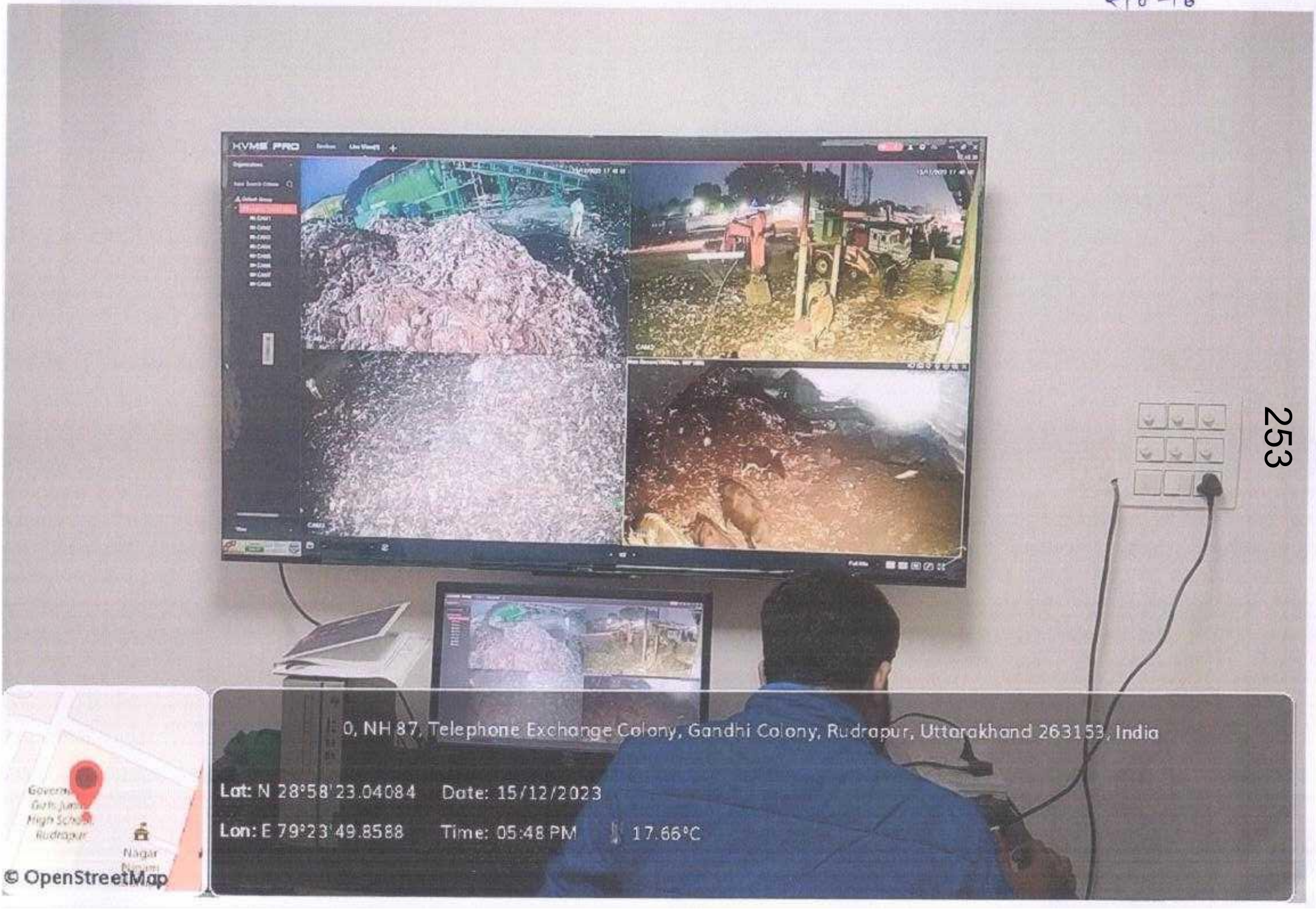
Legacy Waste quantity

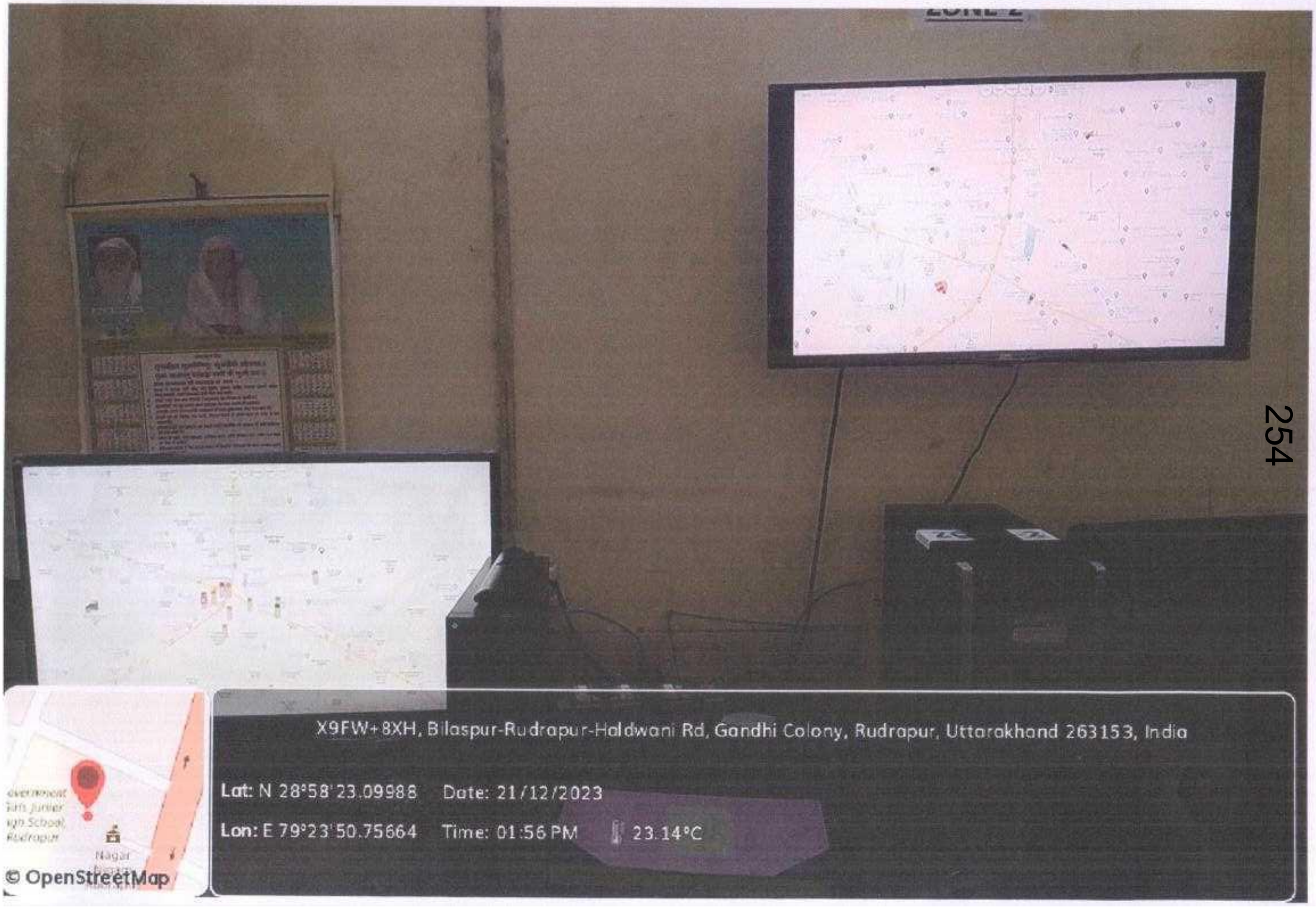
Place	Area (in sqm)	*Average height of waste (Meter)	Total Quantity of waste (Cum) Approximate	Total Quantity of waste (MT) Approximate (0.850 mt in 1 cubic meter)	Remark
Plot – 1	7115.2	7.92	56,352.384	47,899.526	Total quantity of waste is based on primary analysis
Plot – 2	2679.5	2.15	5760.925	4896.786	
	9794.7 sqm.	Total Quantity	62113.309 cum	52,796.312 MT.	

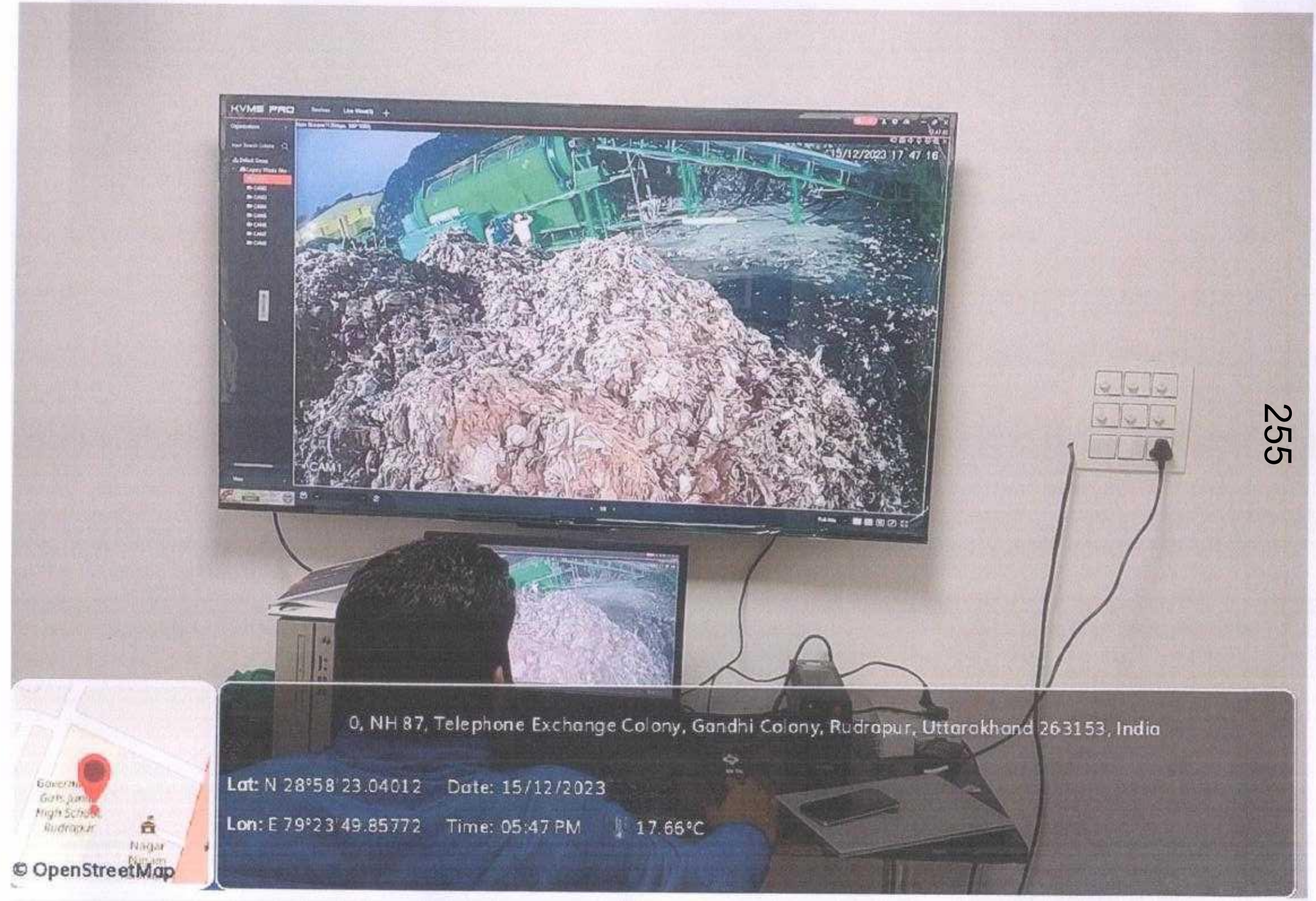
**Note –*

- *Waste quantification was done by Digital terrain modeling (DTM) & 3D mapping using photogrammetry software DronDeploy and WEDODM.*
- *The average height of dumped waste has taken after the 3D mapping hight profile and current road and surrounding area.*
- *Density of waste considered in 1 cubic meter .850MT as per current site condition.*

फो. नं. - १५


KVMS PRO
0, NH 87, Telephone Exchange Colony, Gandhi Colony, Rudrapur, Uttarakhand 263153, India
Lat: N 28°58'23.04084
Lon: E 79°23'49.8588
Date: 15/12/2023
Time: 05:48 PM
17.66°C
© OpenStreetMap


ZONE 2
254
X9FW+8XH, Bilaspur-Rudrapur-Haldwani Rd, Gandhi Colony, Rudrapur, Uttarakhand 263153, India
Lat: N 28°58'23.09988
Lon: E 79°23'50.75664
Date: 21/12/2023
Time: 01:56 PM
23.14°C
© OpenStreetMap


KVMS PRO
15/12/2023 17:47:16
CAM 1
0, NH 87, Telephone Exchange Colony, Gandhi Colony, Rudrapur, Uttarakhand 263153, India
Lat: N 28°58'23.04012
Lon: E 79°23'49.85772
Date: 15/12/2023
Time: 05:47 PM
17.66°C
© OpenStreetMap

DETAILED REPORT ON ACTION TAKEN w.r.t SOLID WASTE MANAGEMENT by NAGAR NIGAM RUDRAPUR along with FUTURE ROAD MAP OF NNR

This report is prepared in concerned with following officials of Nagar Nigam Rudrapur :-

Name	Designation	Signature
Mr. Kuldeep Kumar	Sanitary Inspector	
Mr. Prashant Jauhari	Assistant accountant	
Mr. Harshpal Singh Chandok	Municipal Health officer	
Mrs. Raju Nabiyal	Assitant Municipal Commissioner	
Mr. Deepak Goswami	Assitant Municipal Commissioner	
Mr. Jubak Mohan Saxena	Senior Finance officer	
Mr. Naresh Chand Durgapal	Municipal Commissioner	

Summary

The name **"Rudrapur"** comprises two words "Rudra" and "Pur". It is believed to be named after the King Rudra Chandra who was handed over this region by the Emperor Akbar in 1588.“Pur” is a place name element common to the Indian subcontinent which is derived from the Sanskrit word 'pura' which refers to a city or settlement.**Rudrapur** (Kumaoni) is a city that serves as the headquarters of the Udham Singh Nagar district in the Indian state of Uttarakhand. Located at a distance of about 250 km northeast of New Delhi and 250 km south of Dehradun, Rudrapur is located in the fertile Tarai plains in the southern part of Kumaon division over an area of 176.50km^2 With population of approx 5.50 lacs according to census 2011, it is the 5th most populous city of Uttarakhand.

Rudrapur was established in the 16th century by King Rudra Chand of Kumaon to serve as the seat of the governor of the southern Tarai plains of the kingdom. Since the establishment of the SIIDCUL industrial area in its vicinity, the city has undergone rapid development, along with literacy growth and higher employment. Rudrapur is a major industrial and educational hub of the state.

Nagar Nigam Rudrapur was sublimated in the year 2013. Currently it contains 40 wards. Each ward has one local elected parshad and Rudrapur has one Elected Mayor Mr. Rampaal Singh. Area of Nagar Nigam Rudrapurjurisdiction is 55.22 km^2 with population of 175723 as per increase in Nagar Nigam Rudrapur jurisdiction area in the year 2018. Two National highway NH-74 & NH-87 passes through Rudrapur jurisdiction. It contains Railway station which has direct trains to Delhi, Dehradun etc. First agricultural university of India, G.B.pant Agriculture university was established near Rudrapur on 17 November 1960.The University was inaugurated by Jawaharlal Nehru, and soon became a significant force in the development and transfer of High Yielding Variety seeds and related technology. Pantnagar airport is situated at a distance of 12Km fromRudrapur.

Table of Contents

Chapter No.	Particulars	Page No.
I	Introduction And Background Of MSW	5-6
II	Background of the Planning Area	7-9
III	Category of Waste	10
IV	Legacy waste processing plant	11-15
V	D-D Collection of waste	16-17
VI	Bio-CNG PLANT (CBG)	18-22
VII	Material Recovery Facility (MRF)	23-24
VIII	Ward adoption program	25-26
IX	IEC Campaign (A)-Swachhta Chaupal (B) - Swachhta Abhiyan (C) - Other work	27-38
X	Kalyani River Cleaning Work	39-44
XI	Drainage Plan	45
XII	Ensuring Clean Highway	46-51
XIII	FIR For Lightning Of Fire In Garbage	52-53
XIV	Rudrapur Faecal Sludge Treatment Plant	54-61
XV	Alternate Land For Waste Disposal	62
XVI	Future Conditions And Problem for Next 5years	63-65
XVII	Plastic Waste Management Action Plan	66

CHAPTER – 1

INTRODUCTION AND BACKGROUND OF MSW

1. INTRODUCTION AND BACKGROUND

Municipal solid waste management in India has surfaced or continued to be a severe problem not only because of environmental and aesthetic concerns but also because of the enormous quantity of waste generated every day. Even though only 31% of Indian population resides in urban areas, this population of 377 million (Census of India, 2011) generates a gigantic 1,43,449 metric tonnes per day of Municipal solid waste, as per the Central Pollution Control Board (CPCB), 2014-15 and these figures increase every day with an increase in population.To further add to the problem, the total number of towns (statutory and census) in the country have also increased from 5,161 in 2001 to 7,936 in 2011, thus increasing the number of municipal waste generation by 2,775 within a decade. The management of municipal solid waste is one of the main functions of all Urban Local Bodies (ULBs) in the country. All ULBs are required to meticulously plan, implement and monitor all systems of urban service delivery especially that of municipal solid waste. With limited financial resources, technical capacities and land availability, urban local bodies are constantly striving to meet this challenge.

Management aspects of municipal solid waste include statutory clearances like environmental clearances that are required for establishing municipal solid waste treatment, processing and disposal facilities. Pre-feasibility and feasibility studies may be required for ascertaining appropriate modes of treatment and processing at selected locations. Detailed Project Reports will need to be prepared to ensure detailed planning and financial viability of projects. . ACTION PLAN ON INTEGRATED SOLID WASTE MANAGEMENT FOR Nagar Nigam Rudrapur for Managing municipal solid waste is not easy, it requires regular monitoring of MSW service provision by the ULB through basic or advanced Management Information Systems. All services provided by the ULB either through its own sources or through those outsourced to private entities, should be appropriately documented and monitored in order to ensure effective implementation

1.1 MUNICIPAL SOLID WASTE MANAGEMENT

Rapid urbanization has led to over-stressing urban infrastructure services including Municipal Solid Waste Management because of poor resources and inadequacy of the

existing systems in ULBs. Augmentation of the Solid Waste Management facilities and their operation & maintenance in a sustainable manner by urban local bodies would require proper systematic planning, capital investment, introduction of latest technologies which are cost effective. This urbanization and industrialization in Uttarakhand have put pressure on Urban Local Bodies and Municipal Administration to look at Municipal Solid Waste Management (MSWM) efficiently.

Municipal Solid Waste Management (MSWM) refers to a systematic process that comprises waste segregation and storage at source, primary collection, secondary storage, transportation, secondary segregation, resource recovery, processing, treatment, and final disposal of solid waste. Municipal Solid Waste management is important as it impacts health, environment, and aesthetics of the society, if not managed properly. Municipal Solid Waste (MSW), commonly known as garbage or trash is a waste from everyday items that is discarded by us. Our daily activities give rise to a variety of solid wastes of different physico-chemical characteristics, which harm the surroundings unless properly managed and processed. Cleaning up waste contamination is much more expensive compared to its prevention at every stage of possible contamination.

Chapter- II

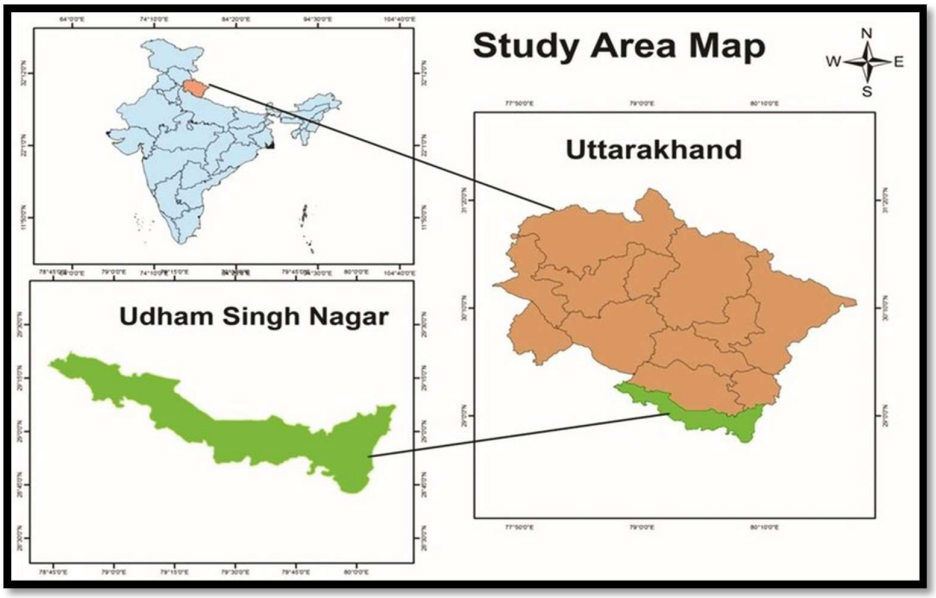
Background of the Planning Area

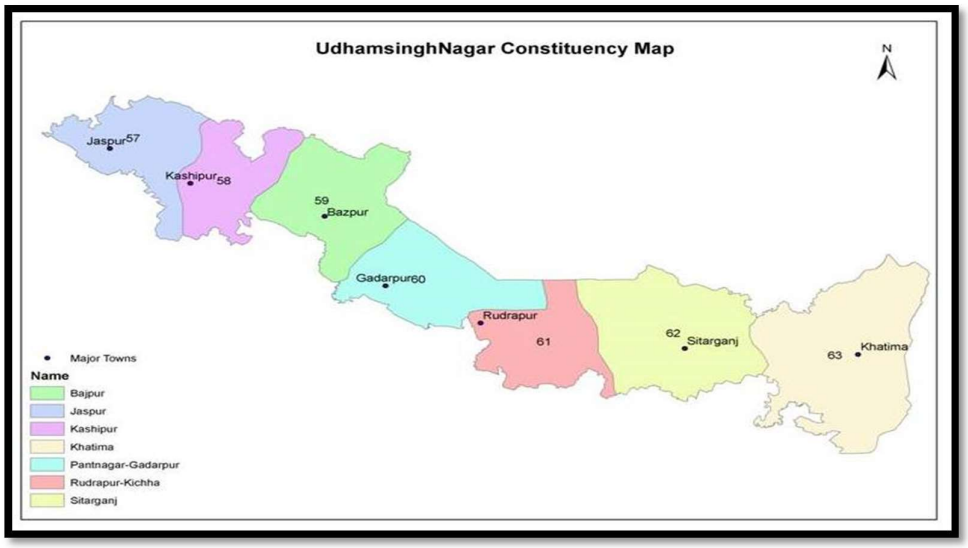
1. **Jurisdictions:-** Two national highway's NH74 and NH87 passed through Nagar Nigam Rudrapur jurisdiction.

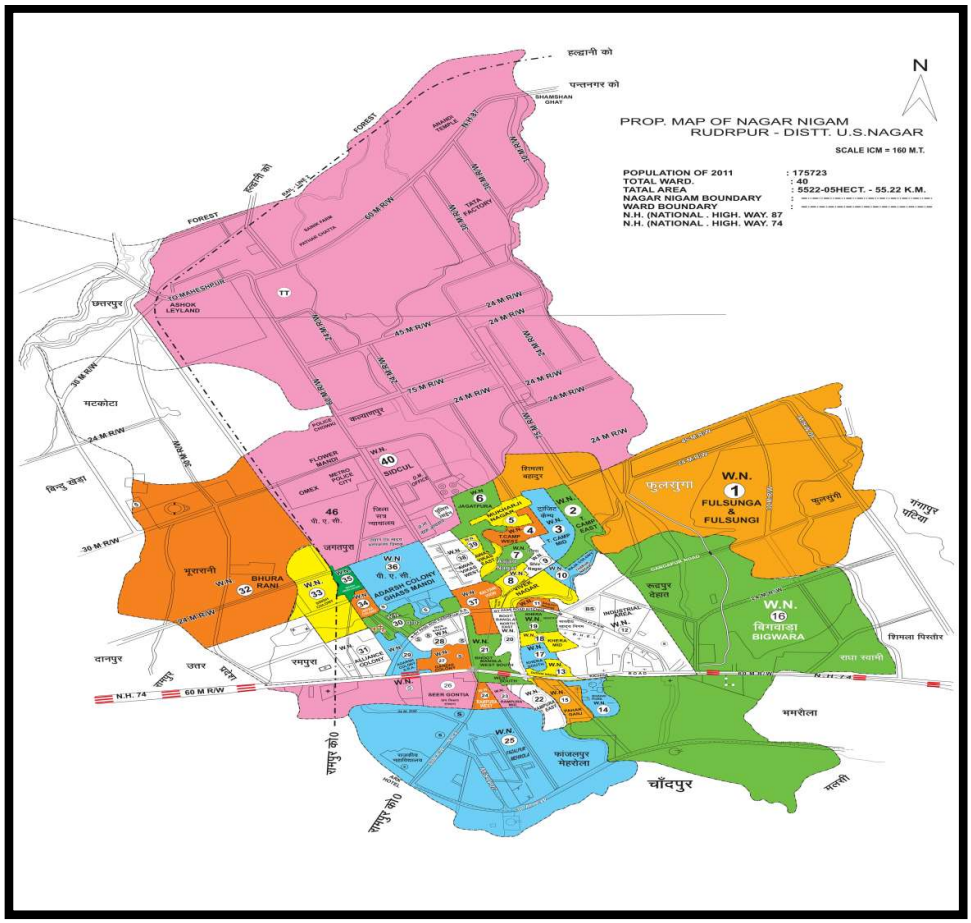
NH74 – Kichha road (Gautam Hospital) to Alliance colony gate

NH87 – Degree College to Tata Motors Gate

1. **Location Map**







Wardwise Map of Rudrapur Nagar Nigam

2. **Population**:- 175723 having density of 3180person persqkm

3. **Housing** :- Mostly Residents of Transit camp, Kheda , Reshambadi, Dudiyanagar, Bhadaipura, Rampura area has semi kaccha house and main Market, AwasVikas, Civil line, Adarsh colony, Singh colony, Bhoorarani has pucca house. Ward no. 40 SIIDCUL is industrial area.

4. **Environmental conditions** :- Rudrapur has a sub-tropical climate with an annual average temperature of 24.3 °C. The warmest month annually is June, where the average temperature is 40°C. January is the coldest month with an average annual temperature of 14.9 °C. The average temperature variation which occurs between the warmest and coldest months is 16.7 °C. The city experiences an average annual rainfall of 1302mm per year with very high ground water levels ranging between 1m to 3 m. The average precipitation that the city experiences ranges between 38mm to 3mm monthly

5. **Geology and soils** :- Rudrapur is geographically located at latitude: 28.98N and longitude: 79.40E and is 830 feet above the sea level. The city is located 72 km away from Nainital, 259 km from the state capital Dehradun and 230 km from the national capital, Delhi. The Udham Singh Nagar district where the city is situated, lies within the seismic zone 4 in a scale of 2 to 5 (in order of increasing vulnerability to earthquakes as per the (IS 1893 Part 1, 2002).

6. **Drainage basins:-** City contains 2 major rivers named as Kalyani and begul. Total drain/canal length in city is of 38.192km

7. **Financial status** :-17.50 Cr. Per year approx.(average) is income of Nagar Nigam.

8. **User charges collection :-**

- 01st April 2021 to 31st March2022 - Collected @ Rs. 5.00 lacs per month
- April 2022 – 04 Lacs
- May 2022 to July2022 – Collected @2.50 lacs per month
- Aug, Sept 2022- NIL
- Feb 2023 to 30 June 2023 – 19.14 Lacs with the help of SHG (NAARI SHAKTI SENA)

9. **Human Resource:-**

- 137 Permanent employees
- 26 Sanvida employees
- 200 outsource employees

Total employees - 363

- 03 Mohalla Swachhta Samiti

Chapter- III

CATEGORY OF WASTE

- Legacy waste.
- Dry waste like Tree leafs, paper, wrappers, polythene, Tetrapacks, etc
- Wet Waste like Vegetable & fruit waste, Egg cells, Leftover food, kitchen waste etc.
- Mix waste like card board, leather, Plastic water bottles etc.
- Construction & Demolition waste
- E-Waste
- Domestic hazardous waste like broken glass, iron material, diapers, sanitary pads etc
- Biomedical waste
- Dairy waste
- Industrial hazardous waste

Nagar Nigam Rudrapur has formulated detailed bye-laws of " SOLID WASTE MANAGEMENT REGULATION - 2022" and its gazette publication was done on dated 11 february2023 (Gazette copy is attached)

Chapter-IV

Legacy waste processing plant

INTRODUCTION :- Legacy wastes are the wastes that have been collected and kept for years at some barren land or a place dedicated for Landfill (an area to dump solid waste).Legacy wastes not only occupy large space, but also become a breeding ground for pathogens, flies, malodours and generation of leachate, which may lead to water contamination. They also contribute to generation of greenhouse gases and pose risk of uncontrollable fire.

Typically legacy waste contains the following fractions which can be considered for further utilization:

- Soil (Humus): 35%
- Recyclables (glass, rubber, metals, etc) : 5%
- Synthetic Textiles: 4%
- Plastics of various grades: 16%
- Inerts of various sizes: 40%

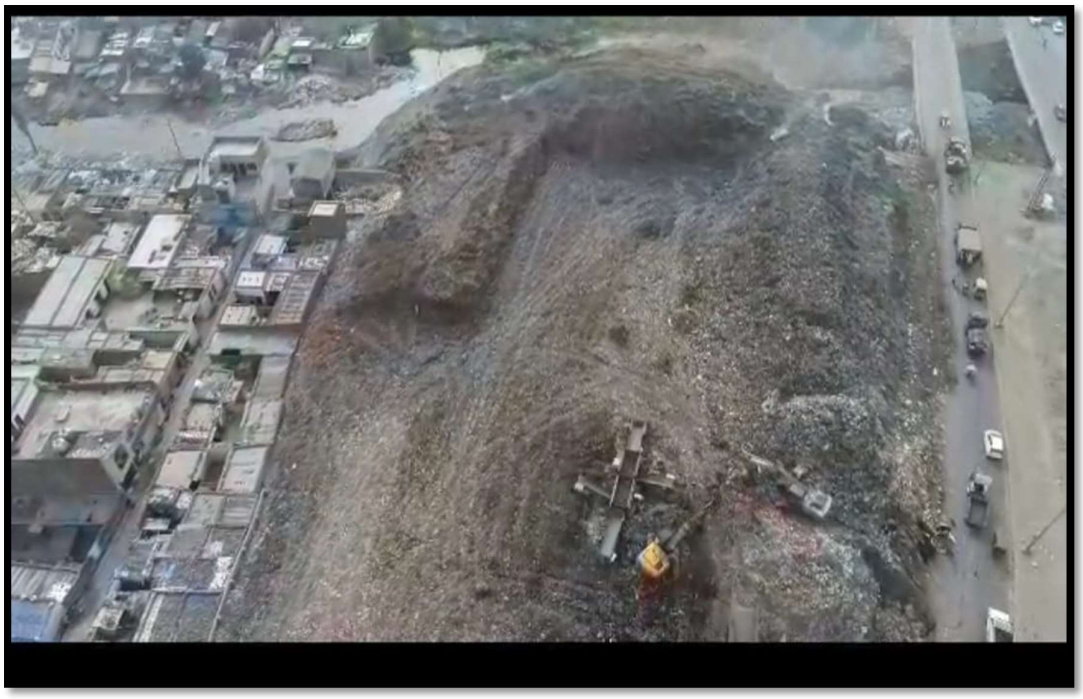
PRESENT STATUS :-

- ❖ Total legacy waste collected at dumping ground in Year 2020 – 1,58,000 MT
- ❖ Legacy waste processed till 14.06.2023 – 1,58,000MT
- ❖ Current waste generated :- 120 MT/day
- ❖ Current waste collection :- 120 MT/day
- ❖ Trommel plant capacity :- 200MT/day
- ❖ Current Waste sent to dumping ground (Paharganjkichha road):- 120 MT/day
- ❖ Current waste collected at trenching ground – 26000 MT(approx)
- ❖ Tender floated for current waste – 07.07.2023 (will open on 21.07.2023)
- ❖ Tender floated for future daily waste collection – 07.07.2023 (will open on 21.07.2023)

Condition of dumping ground in year 2020

Condition of dumping ground in year 2020

Condition of trenching ground in May 2023



Condition of trenching ground on 25 June 2023

Condition of trenching ground on 20th July 2023

Other Sanitation work

- Manpower deployed for sanitation – 363 No.
- Machinery in NNR:-
  - 42 D-D vehicles
  - 08 Tractor
  - 04 Trolley
  - 05 JCB
  - 04 Tipper
  - 04 Compactor
  - 01 Jatayu
  - 01 Animal Catcher
  - 10 Fogging machine
  - 100 Sprey machine
  - 06 Sprey tanker
  - 01 Dumper placer
  - 50 Hydraulic Bin
  - 40 Hand cart
  - 80 Paddle Rickshaw
  - 01 Sewer sucking machine

❖ Compost pit constructed :- 26No.

- BSNL office
- Hydel colony
- Navoday vidyalay
- Pashupalan vibhag
- Gram vikas sansthan
- Krishi vibhag
- Irrigation Dept. Rdr
- Teachers colony
- Kotwali parisar
- UPCL campus bhadaipura
- Old District court
- Collectorate colony
- PWD colony
- Range parisar colony
- Police line
- Sainik kalyan campus
- District court
- 46 PAC residential colony
- Mandi Directorate residential colony
- JLN district hospital campus
- ABC centre building
- Block office
- Kanya Junior school Gandhi colony
- Kanya Junior high school near training centre
- Chatravaas near training centre
- Nagar Nigam campus

Chapter-V

D-D WASTE COLLECTION

INTRODUCTION :- D-D Collection means collection of solid waste from the door step of household, shops, commercial establishment, offices, institutional or any other premises occupied by waste generators. Currently scenario for collection of segregated dry waste, wet waste, E-waste, domestic hazardous waste etc. is under process so that these waste can be easily transported to their respected disposal sights where treatment and disposal can be done easily at minimum time with minimum effort and least money.

PRESENT STATUS OF NNR :- NNR has divided total municipal area into two zones (zone-1 and zone-2) and tender for both zones were floated and awarded separately for D-D collection, transportation and unload the waste at their respective disposal sight.

ZONE-1 & Zone -2 CONDITIONS:-

Contract Agreement date :- 21st December 2022

Contract type :- Rehabilitate, Upgrade, Operate, Manage and Transfer(RUOMT)mode

Contract firm (Zone-1):- M/s Muneesh ahmad, Panipat, Haryana

Contract firm (Zone-2):- M/s R.S.Enterprises, Batra colony, Panipat, Haryana

No. of wards Awarded – 20No.Each

Contract tenure – 5years Each

Performance security – 25.00 lacs Each

Tipping fee quoted by firm (Zone-1)– Rs. 1414.00 per MT

Tipping fee quoted by firm (Zone-2)– Rs. 1414.00 per MT

Vehicles handed over to Each firm:--

- 17 No. partition vehicle (TATA ace tipper)
- 01 No. JCB
- 02 No. E-rickshaw
- 01 No. tipper

Scope of work :-

a) Door to door collection of Municipal Solid waste (MSW) from all residential and non-residential premises situated in allotted wards of the city and transportation of MSW collected their from to the processing facility or disposal facility as may be directed by the authority till such time new processing facility is constructed and operationalised.

b) Collection of waste from all the DP, CP, open points, bins placed at various locations in the city bt Nagar Nigam.

c) Establishment of secondary waste storage depots and placing of suitable covered bins in ward for secondary storage of streets sweeping and silt removed from the surface drains by municipal sanitation workers, operation and maintenance of secondary waste storage depots in all ward, transportation of MSW from all the secondary waste storage depots, via transfer stations to the SLF or to any sight as may be directed by the authority till the time the SLF is constructed and operationalised.

d) Providing round the clock SWM services during major festivals.

e) The PPP partner shall provide necessary manpower, tools, equipment and vehicles for the services all round the clock basis.

f) The concessionaire will collect and transport a certain minimum amount of MSW per day:-

- For first six months 30MT per day
- 13 to 24 months 35Mt per day

Chapter- VI

Bio-CNG PLANT (CBG)

INTRODUCTION :- A plant which produces bio-gas through the process of anaerobic decomposition of municipal wet waste. The bio- gas is purified to remove hydrogen sulphide (H2S), carbon dioxide (CO2), water vapour and compressed as Compressed Bio Gas (CBG), which has methane (CH4) content of more than 90%.

Scope of work :- The concessionaire should process the wet waste of capacity 50MT per day with tolerance to process of plus or minus 25% per day in to Bio-CNG. If the concessionaire feels that there is a need of enhancing the capacity of Bio-CNG (CBG) plant, then concessionaire will have liberty of enhancing the capacity of Bio-CNG (CBG) plant and procurement of additional biomass from outside suppliers at his own cost. NNR will not have any objection in the regard provided that all the wet waste of NNR is utilized during the agreement period . The wet waste will be supplied by the NNR at the plant site. The concessionaire will have to provide the details of the type of technology on which the bio-digestor is based along with technical bid document. The biogas produced contains approx 55% to 60% methane , 40% to 45% carbaon dioxide and trace amount of hydrogen sulphide. Biogas is purified to remove CO2 and H2S to purified it and converting it to below standard as per IS 16087: 2016 Standard

- Methane percentage(CH4) – Min. 90%
- Only Carbon Dioxide (CO2) – Max. 4%
- CO2 + Nitrogen (N2) + O2 – Max 10%
- Oxygen (O2) – Max.0.5%
- Total Sulphur (including H2S) Mg/m3 – Max.20Mg/m3
- Moisture – Max. 5mg/m3

PRESENT STATUS :-

- Capacity - 50TPD
- Location – Fajalpur Mehraula
- Land covered – 6.0 Acre
- Type of work – Tender based for 25years (BOT model)
- Name of company- M/S RUDRAPUR GREEN ENERGY PVT. LTD. (SPV OF MAILHEM IKOS ENVIRONMENT PVT. LTD. PUNE
- All expenditure will be borne by above company.
- Plant functional for 10TPD in Nov2022
- After 25 years plant will be handed over to NNR at zero cost.
- Currently NNR is getting land rent @ Rs.1persqm
- NNR will also collect Rs. 3.0 per tonne for providing raw wet waste to plant.

Phase-I Plant Detail:- Work Completed

- Capacity – 10TPD
- Plant status – Functional
- Raw material available - 3.0 Tonne/day (Approx)
- Raw CBG formation per day – 200 cum (Approx)
- Purified CBG formation per day – 100Cum (Approx)

  OR

  45KG (Approx)
- Raw CBG storage balloon capacity available – 20cum (Remaining gas is utilized for burner, water heating Etc.)
- Weighing machine available (capacity) – 40 Tonne
- Approch road – Laid of RBM which is rolled and compacted
- Parking space – Available
- Temporary office – Available
- Toilet - Available

Future work

- 2nd Digestor is constructed (20TPD capacity) where finishing work is under progress.
- Purified CBG to be filled in cylinder for sale.
- Permission from PCB is pending.
- Permanent space for office
- Permanent space for staff quarter.

Process Shed (Capacity- 10 TPD)

Wet Waste Receiving chamber

Wet Waste Transport Conveyor

1st Digestor(Capacity- 10TPD)

Raw CBG Storage ballon (Capacity-20Cum)

Raw CBG Purification System

2nd Digestor (Capacity 20TPD)

Chapter-VII

MATERIAL RECOVERY FACILITY (MRF)

INTRODUCTION :- It is proposed to setup MRF at plant area to collect recyclables from dry waste. It is proposed , all the dry waste collected shall be sent to MRF facility. The recyclables like plastic covers, PET bottles, paper etc.., shall be segregated, bailed and stored in different compartments. One MRF required to manage quantity of recyclables generated in the each zone of ULB.

MRF centre of NNR are as under:-

- 1 No. at Ward No. 25 Fajalpur Mehraula is construted which will be run by SHG women.
- 1 No. at ward No. 15 pahadganj whose tender is published.
- Tender for MRF centre constructed at ward no. 15 is floated on Dated 13.07.2023 whose Bid will be opened on 27.07.2023
- Other than this, Two MRF centres will be constructed by **Perfetti van Melle India Pvt. Ltd** under CSR and will be handed over to Nagar nigam Rudrapur. Thus NNR will have total 4 no. MRF centre. (MOU attached)

PART B (Dry MRF center)

Under Part B of this project the Corporate Sponsor shall help/support setting up of a MRF center. The MRF center will be used for further segregation of mixed dry waste that is brought there.

Support by Municipal Corporation

Municipal Corporation Rudrapur through it's representatives in office of Sanyukt Nagar Nigam will help in following activities for MRF:

1.Conduct Feasibility study & Identification of appropriate place for establishment of MRF;
2.Develop the layout plan and specifications of MRF that needs to be established;
3.Sort all applicable approvals, licenses, and permits as may be required for the purpose of establishment of MRF;
4.For the purpose of operation and maintenance, MCR will be responsible for providing manpower including but not limited to persons from Self Help Groups;
5.Shall remain responsible for security, upkeep, maintenance and undertake the repairs as may be required of MRF center.

Support by Corporate Sponsor

Corporate sponsor will facilitate the following for the Project:

1.help/support setting up of a MRF center through the third party agency, subject to receipt of applicable approvals/sanctions as may be needed;
2.provide financial support to third party agency responsible for setting up MRF as per the terms of the contract;
3.endeavour to conduct due diligence of work being done by appointed third party agency towards set up of MRF;
4.endeavour to work on beautification of the MRF by creation of green space outside MRF center through the appointed third party agency.

Chapter-VIII

WARD ADOPTION PROGRAM

(A CSR INITIATIVE BY PRIVATE VENDOR)

INTRODUCTION:-An MOU is prepared between NNR and **Perfetti van Melle India Pvt. Ltd corporate office at 1st floor, Global Business Park, Tower A , MG road, Gurugram-122002 under Corporate social responsibility(CSR)** which shall undertake two projects for the benefit of society at large, as per its philanthropic agenda. Under Part-A of the project, the corporate sponsor shall undertake initiation in ward No. 38 of source segregation of domestic waste into dry and wet waste for scientific and sustainable disposal and under Part-B of the project, it shall help the NNR in establishing a MRF.

PART- A Support by Corporate sponsor:-

- Source segregation of domestic waste through appointed NGO.
- Effective disposal of segregated dry and wet waste in scientific and sustainable manner via appointed NGO.
- Creating awareness with the civil society on the need for segregation via appointed NGO.
- Conducting due diligence of work being done by appointed NGO via impact studies.
- Be present for as many stakeholder meetings as possible during course of this project by appointed NGO.

PART- B Support by Corporate sponsor:-

- Help/support setting up of a MRF centre through the third party agency, subject to receipt of applicable approvals/ sanctions as may be needed.
- Provide financial support to third party agency responsible for setting up MRF as per the terms of the contract.
- Endeavour to conduct due diligence of work being done by appointed third party agency towards set up of MRF.
- Endeavour to work on beautification of the MRF by creation of green space outside MRF centre through the appointed third party agency.

- **By support of Perfetti van Melle India Pvt. Ltd**
- **Ward no.38 Avas vikas paschim.**
- **Increase in source segregation at source.**
- **All expenditure will be borne by above company.**
- **Construction of 02No. MRF centre by above company.**

MEETING UNDER CHAIRMANSHIP OF Hn. MAYOR NNR AND DM Sir USN

Chapter- IX

IEC CAMPAIGN

(A) Swachhta Chaupal

Objective:- This program was conducted from 14.03.2023 to 27.03.2023 in all 40 wards of NNR to aware the local residents how to make city clean, garbage free, beautiful and to improve the ranking of city in swachhta survekshan with the help of society for Uttaranchal development and Himalayan action (SUDHA).

Activities undertaken:-

- Street play.
- Seggregation of solid and wet waste at source.
- Making compost of wet waste.
- Single use plastic free city.

All 40 wards of NNR were covered and residents of all 40 wards were sensitized for their responsibilities towards city cleanliness and source segregation of waste.

Amul

नगर निगम रुद्रपुर
की अनूठी पहल
मोबाईल सर्विस वैन
सर्वेक्षण
2023

(B) Swachhta Abhiyan:-

Objective:- City cleanliness drive was conducted from 12.06.2023 to 08.06.2023 in all 40 wards of Nagar Nigam Rudrapur where people from various government offices including Hn. District judges, DM sir, CDO sir, various government officials and public make active participation .

CLEANING DRIVE BY HN. DISTRICT JUDGE, DM SIR AND OTHER ADMINISTRATIVE OFFICIALS

POND CLEANING AT VIKAS BHAWAN CAMPUS

CLEANING DRIVE BY Hn. DISTRICT JUDGE(CJM)

DEPARTMENTAL-615

प्रेषक,

जिला न्यायाधीश,
ऊधम सिंह नगर।

प्रेषित,

1. जिलाधिकारी, ऊधम सिंह नगर।
2. वरिष्ठ पुलिस अधीक्षक, ऊधम सिंह नगर।
3. मुख्य विकास अधिकारी, ऊधम सिंह नगर।
4. मुख्य न्यायिक मजिस्ट्रेट, ऊधम सिंह नगर।
5. मुख्य चिकित्साधिकारी, ऊधम सिंह नगर।
6. प्रभागीय वनाधिकारी, तराई वन प्रभाग, ऊधम सिंह नगर।
7. मुख्य शिक्षा अधिकारी, ऊधम सिंह नगर।
8. मुख्य नगर आयुक्त, नगर निगम, रूद्रपुर।
9. सचिव, जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर।
10. प्रभारी, उत्तराखण्ड राज्य औद्योगिक विकास निगम लि0 (सिडकुल), रूद्रपुर।
11. अध्यक्ष/सचिव, जिला बार एसोसिएशन, रूद्रपुर।

संख्या : 249 /एडमिन–2023, दिनांकः जून 07 ,2023

विषय : **Regarding Cleanliness Drive Scheduled on 18.06.2023 (Sunday) from 08:00 a.m. onwards.**

महोदय,

उपर्युक्त विषयक माननीय मुख्य न्यायमूर्ति, माननीय उत्तराखण्ड उच्च न्यायालय, नैनीताल द्वारा दिनांक 06.06.2023 को वीडियो कान्फ्रेंसिंग से दिये गये दिशा–निर्देशों एवं माननीय उत्तराखण्ड उच्च न्यायालय, नैनीताल के पत्र सं0–2656/UHC/Admin.B/2023, Dated 26.05.2023 के अनुपालन में दिनांक 18.06.2023 (रविवार) को प्रातः 08:00 बजे से जनपद ऊधम सिंह नगर के विभिन्न क्षेत्रों में स्वच्छता अभियान चलाया जाना प्रस्तावित है।

2– उक्त कार्यक्रम के सफल संचालन हेतु दिनांकः 08.06.2023 को सांय 04:00 बजे जिला न्यायालय परिसर, रूद्रपुर स्थिति अधोहस्ताक्षरी के विश्राम कक्ष में एक बैठक आहुत की गयी है। बैठक में माननीय उच्च न्यायालय द्वारा दिये गये दिशा–निर्देशों के अनुपालन में आवश्यक कार्यवाही किये जाने हेतु विचार–विमर्श किया जाना है, जिसमें आप सभी की उपस्थिति आवश्यक है।

3– अतः अनुरोध है कि उपरोक्तानुसार आयोजित की जाने वाली बैठक में प्रतिभाग करने का कष्ट करें।

दिनांकः–07.06.2023

भवदीय,

संलग्नकः–उपरोक्तानुसार।

(प्रेम सिंह खिमाल)
जिला न्यायाधीश, ऊधम सिंह नगर।

From

Registrar General
High Court of Uttarakhand
Nainital.

To

1. The Chief Secretary, Govt. of Uttarakhand, Dehradun.
2. Director General of Police, State of Uttarakhand, Dehradun.
3. All the District Judges / Principal Judge / Judge, Family Courts, State of Uttarakhand.
4. Legal Advisor to Hon'ble The Governor, State of Uttarakhand.
5. Director, Uttarakhand Judicial & Legal Academy, Bhowali, Nainital.
6. Secretary, Law-cum-L.R., Govt. of Uttarakhand, Dehradun.
7. Principal Chief Conservator of Forests, Uttarakhand, Dehradun.
8. Registrar, State Consumer Redressal Commission, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
9. Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
10. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
11. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, District Udham Singh Nagar.
12. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani (Nainital).
13. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
14. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
15. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
16. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar

No. ___ /U.H.C./Admn.B/2023 Dated: ___ May, 2023

Subject: **'Cleanliness Drive' Scheduled on 18.06.2023 (Sunday) from 08:00 a.m. onwards.**

Madam / Sir,

Apropos to the above, you are kindly intimated that Hon'ble Court is pleased to launch a 'Cleanliness Drive', scheduled to be held on 18.06.2023 (Sunday) from 08:00 a.m. onwards for four hours to undertake *"Shram Daan"* for collecting garbage from the local areas and for making them clean. The said 'Cleanliness Drive' will be organized at High Court of Uttarakhand, all District Court Headquarters and Outlying Courts. The Drive at High Court will be led by Hon'ble The Chief Justice.

2. For this Drive, garbage vulnerable locations / areas such as tourist destinations and pilgrimage sites, shall be identified and marked to clean streets, roads etc. from filth and garbage.

3. The 'Cleanliness Drive' shall be started with a *'Swachchhta Pledge'* (copy enclosed), to reiterate commitment and involvement to cleanliness in order to create awareness among people about the importance of keeping their surroundings clean and to take initiatives to manage waste in right way.

4. In this regard, I am directed to request the District Judges / Principal Judge / Judges, Family Courts that District Administration / Local Bodies of their concerned Districts be requested to participate and provide necessary tools / equipments for carrying out the cleanliness drive such as gloves, masks, brooms, bins, bags, ploggers etc. for collecting the garbage and also to provide vehicles to transport the collected garbage to the dumping site for proper disposal. The necessary support shall also be mobilized from Schools / Institutions, People in the area and NGOs etc. dealing in waste management. It is also requested to mobilize support from all the Bar Associations including Bar Associations in Outlying courts, District Legal Services Authorities (DLSAs), Tehsil Legal Services Committees and Para Legal Volunteers join this Drive.

5. I am also directed to request The Chief Secretary, State of Uttarakhand to kindly direct District Administrations of all Districts to mobilize the support of all concerned, in coordination with the District Judgeships, for the successful organization of the 'Cleanliness Drive'.

6. And, I am directed to request The Director General of Police, State of Uttarakhand to kindly direct the concerned to participate in this 'Cleanliness Drive' in coordination with the concerned District Judgeships, for the successful organization and management of the Drive.

7. All other stakeholders, to whom, this letter is addressed and also those to whom, copy is being sent, are requested to participate in the 'Cleanliness Drive' and to take all necessary steps in this regard.

8. All the steps taken for the successful 'Cleanliness Drive' be informed to this office time to time.

9. You are, therefore, informed and requested accordingly.

Yours sincerely,

Encl: As above.

(Anuj Kumar Sangal)
Registrar General.

No. 2657 /U.H.C./Admn.B/2023 Dated: 26th May, 2023

Copy, for information and soliciting necessary support for the successful organization of the 'Cleanliness Drive', to:

1. Advocate General, Govt. of Uttarakhand, Nainital.
2. Chief Standing Counsel, Govt. of Uttarakhand, Nainital.
3. Government Advocate, Govt. of Uttarakhand, Nainital.
4. Standing Counsel, Govt. of Uttar Pradesh, Nainital.
5. Asstt. Solicitor General of India, Uttarakhand, Nainital.
6. President, Uttarakhand Bar Council, Nainital.
7. President, High Court Bar Association, Nainital.
8. All the District Bar Associations, including Bar Associations of Outlying Courts, through the District Judges concerned.

26-5-2023

Registrar (Judicial)

Form of Pledge-

I take the pledge that-

- I will remain committed towards cleanliness and devote time for this.
- I will initiate the quest for cleanliness with myself, my family, my locality and my work place.

प्रतिज्ञा का रूप-

मैं शपथ लेता हूँ कि-

- मैं स्वच्छता के प्रति वचनबद्ध रहूंगा और इसके लिए समय दूंगा।
- मैं स्वयं से, अपने परिवार से, अपने मोहल्ले से और अपने कार्य स्थल से स्वच्छता की पहल करूँगा।

* * * * *

ORDERS2023-49

आदेश सं0– 104/2023

माननीय उत्तराखण्ड उच्च न्यायालय, नैनीताल एवं माननीय जिला न्यायाधीश, ऊधम सिंह नगर के निर्देशानुसार दिनांक 18.06.2023 (रविवार) को आयोजित होने वाले 'स्वच्छता अभियान' हेतु जिला न्यायालय, ऊधम सिंह नगर, मुख्यालय रूद्रपुर एवं बाह्य स्थित काशीपुर, खटीमा, बाजपुर, जसपुर, किच्छा एवं सितारगंज न्यायालयों हेतु एस0ओ0पी0 (Standard Operating Procedure):–

1– जिला न्यायालय, ऊधम सिंह नगर, मुख्यालय रूद्रपुर एवं बाह्य स्थित न्यायालयों में दिनांक 18.06.2023 (रविवार) को प्रातः 08:00 बजे से 'स्वच्छता अभियान' का शुभारम्भ किया जायेगा।

2– सभी गणमान्य व्यक्ति एवं प्रतिभागी जिला न्यायालय परिसर, रूद्रपुर में महात्मा गाँधी जी की प्रतिमा के सामने एवं बाह्य स्थित न्यायालय परिसरों में एक उपर्युक्त स्थान पर एकत्र होंगे तथा महात्मा गाँधी जी की मूर्ति पर माल्यापर्ण एवं राष्ट्रगान का आयोजन किया जायेगा।

3– सभी गणमान्य व्यक्तियों, प्रतिभागियों एवं पर्यावरण मित्रों का जिला न्यायालय, ऊधम सिंह नगर, मुख्यालय रूद्रपुर में माननीय जिला न्यायाधीश द्वारा एवं बाह्य स्थित न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा स्वागत एवं अभिनन्दन किया जायेगा।

4– जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर द्वारा आयोजित प्रतियोगिताओं में छात्रों द्वारा तैयार की गयी ड्राईंग/पेन्टिंग्स/स्लोगन का प्रदर्शन 3–4 दिन के लिये आम जनता के लिये जिला मुख्यालय एवं बाह्य स्थित न्यायालयों में किया जायेगा।

5– ड्राईंग/पेन्टिंग्स/स्लोगन में सर्वश्रेष्ठ तीन प्रविष्टियां प्राप्त करने वाले छात्रों को माननीय जिला न्यायाधीश, ऊधम सिंह नगर द्वारा एवं बाह्य न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा सम्मानित किया जायेगा।

6– जिला न्यायालय परिसर, रूद्रपुर में माननीय जिला न्यायाधीश, ऊधम सिंह नगर द्वारा एवं बाह्य न्यायालय परिसरों में वरिष्ठ न्यायिक अधिकारी द्वारा विभिन्न स्कूलों के एन0सी0सी0/एन0एस0एस0 प्रतिभागियों को हरी झंडी दिखाकर 'जागरूकता रैली' को रवाना किया जायेगा।

7– जिला न्यायालय, मुख्यालय रूद्रपुर में माननीय जिला न्यायाधीश के नेतृत्व में 04 अलग–अलग टीमों का गठन किया जायेगा, जिसमें 02–02 न्यायिक अधिकारीगण होंगे तथा जिनके साथ न्यायालय कर्मचारीगण, बार के सदस्यगण, जिला विधिक सेवा प्राधिकरण के कर्मचारीगण, पी0एल0वी0 कार्यकर्तागण एवं पर्यावरण मित्र सम्मिलित होंगे। इसी प्रकार की व्यवस्था बाह्य स्थित न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा की जायेगी।

8– जिला न्यायालय, मुख्यालय रूद्रपुर में गठित एक टीम सिडकुल, एक टीम जिला चिकित्सालय, एक टीम बस स्टेशन एवं एक टीम रेलवे स्टेशन में स्वच्छता अभियान चलायेगी। इसी प्रकार का स्वच्छता अभियान बाह्य स्थित न्यायालयों में चिन्हित स्थानों में किया जायेगा।

9– जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर द्वारा गाँधी मैदान, रूद्रपुर में 10–12 मिनट के नुक्कड़ नाटक के आयोजन की व्यवस्था की जायेगी। इसी प्रकार की व्यवस्था बाह्य स्थित न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा की जायेगी।

Cont...2

ORDERS 2023-50

10– स्कूली छात्रों को अंतिम बिन्दु (Finish Point) पर जलपान खाद्य पदार्थ (एक सेब एवं एक केला) की व्यवस्था जिला विधिक सेवा प्राधिकरण/जिला प्रशासन द्वारा की जायेगी। इसी प्रकार की व्यवस्था बाह्य न्यायालयों में की जायेगी।

11– जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर द्वारा प्रतिभागियों को आवंटित किये जाने वाले आवश्यक उपकरण अर्थात् पानी की बोतलें, दस्ताने, मास्क, झाड़ू, डिब्बे आदि की व्यवस्था तथा कूड़े को एक केन्द्र बिन्दु में एकत्रित करने के लिये वाहनों की व्यवस्था स्थानीय जिला प्रशासन/नगर निगम के सहयोग से किया जायेगा। साथ ही एकत्र कूड़े का अनुमानित वजन मापा जायेगा एवं प्रक्रिया के अनुसार कचरे का निपटान किया जायेगा। इसी प्रकार की व्यवस्था बाह्य स्थित न्यायालयों में की जायेगी।

12– जिला न्यायालय, मुख्यालय रूद्रपुर एवं बाह्य न्यायालयों में प्रतिभाग करने वाले सभी प्रतिभागी 'स्वच्छता अभियान' के दौरान सामान्य वेशभूषा (ट्रैक सूट, लोअर, टी–शर्ट, स्पोर्टस शूज आदि) में उपस्थित रहेंगे।

13– 'स्वच्छता अभियान' को कवर करने के लिये स्थानीय इलैक्ट्रॉनिक मीडिया जिला न्यायालय परिसर, रूद्रपुर में उपस्थित रहेगा। जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर द्वारा प्रमुख स्थानों पर बैनर आदि लगाये जायेंगे। साथ ही स्वच्छता अभियान से पूर्व एवं स्वच्छता अभियान के बाद, चिन्हित सफाई स्थलों के चित्र/फोटोग्राफ लिये जायेंगे। इसी प्रकार की व्यवस्था बाह्य न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा की जायेगी।

तदनुसार उपरोक्त एस0ओ0पी0 की प्रति सभी सम्बन्धित को सूचनार्थ एवं अनुपालनार्थ प्रेषित की जाय।

दिनांकः–15.06.2023

(शादाब बानो)
प्रभारी जिला न्यायाधीश,
ऊधम सिंह नगर।

कार्यालयः–जिला न्यायाधीश, ऊधम सिंह नगर (रूद्रपुर)

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, ऊधम सिंह नगर।
2. मुख्य नगर आयुक्त, नगर निगम, रूद्रपुर।
3. जिला सूचना अधिकारी, रूद्रपुर।
4. समस्त न्यायिक अधिकारीगण, जजशिप, ऊधम सिंह नगर।
5. प्रभारी अधिकारी, केन्द्रीय नाजरात, जजशिप, ऊधम सिंह नगर।
6. प्रभारी अधिकारी, उप–नाजरात, सिविल न्यायालय, काशीपुर, खटीमा, बाजपुर, जसपुर, सितारगंज एवं किच्छा।
7. सचिव, जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर।
8. अध्यक्ष/सचिव, बार एसोसिएशन, रूदपुर, काशीपुर, खटीमा, बाजपुर, जसपुर एवं सितारगंज।
9. समस्त तृतीय एवं चतुर्थ श्रेणी कर्मचारीगण, जजशिप, ऊधम सिंह नगर।
10. सम्बन्धित पत्रावली/गार्ड फाईल।

15/06/2023

कृते मुख्य प्रशासनिक अधिकारी,
कार्यालय जिला न्यायाधीश, ऊधम सिंह नगर।

Chief Administrative Officer
DISTT. JUDGES COURT
U.S.Nagar (Rudrapur) U.K

(C) Other Activities:-

- **Public awareness** :- Nagar Nigam has conducted various Rallies with school students, district administrations, NGO etc. and has pasted Hoardings, Banner, conducted Announcement, Street play, puppet etc.for awareness of Solid waste management among local public.

SCHOOL STUDENT RALLIES FOR SOLID WASTE MANAGEMENT

PREPARING SCHOOL STUDENT FOR SOLID WASTE MANAGEMENT RALLIES

Chapter-X

KALYANI RIVER CLEANING WORK

INTRODUCTION : – Kalyani River originates under NNR jurisdiction from sainik farm Pattharchatta. The flowing length of this river is only 12Km. width of this river ranges from 1m to 20m at different places. It occupies 2 major and 5 Minor bridges. This river changes its name to begul river from section of Lake Paradise point.

OBJECTIVE :- This drive was conducted by NNR with the help of Rotary club Rudrapur to clean the Kalyani river passing through the jurisdiction of Nagar Nigam Rudrapur.

Inspection of NNR and Rotary Club team at Kalyani river

First meeting of NNR and Rotary club on 13.01.2021

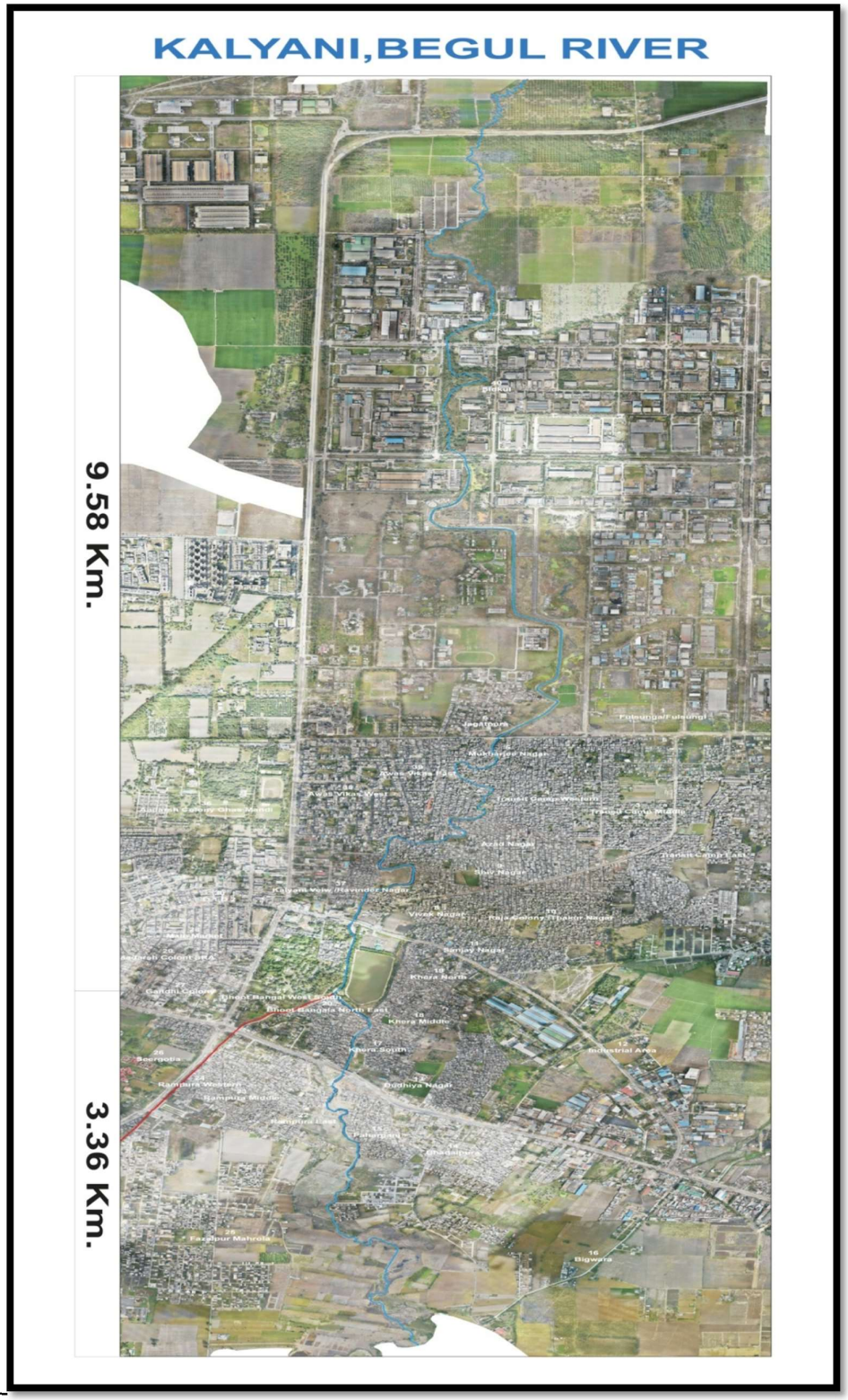
Public awareness campaign at shore of kalyani river

31/5/23/ward 16 River cleaning

01/06/23/Ward 16 River cleaning

31/5/23/ward 16 Kalyani River clea

Kalyani River GIS survey



SLUM DATA

क्र० सं०	मलिन बस्ती (11.03.2016 मे अस्तित्वरत)						
	नाम	लोकेशन	परिधीय / निवास योग्य / अयोग्य	बसने की सम्भावित तिथि	सम्भावित क्षेत्रफल (हैक्टेयर)	भूमि का प्रकार	निवासरत परिवारो की संख्या
1	2	3	4	5	6	7	8
							(जनगणना 2011 के अनुसार)
1.	जगतपुरा	कल्याणी नदी के किनारे	योग्य	1988 से पूर्व	15.00	नजूल	1426
2.	शिवनगर	ट्रांजिट कैम्प रोड पर	"	"	3.17	नजूल	769
3.	संजयनगर	बैगुल नदी के किनारे	"	1992	12.22	नजूल	1166
4.	भदईपुरा पहाड़गंज	एन0एच0–74 के किनारे	"	1988 से पूर्व	21.50 7.80	नजूल	1481
5.	दूधियानगर	"	"	1997	7.50	नजूल	1052
6.	खेड़ा	बैगुल नदी के किनारे	"	1988 से पूर्व	33.00	नजूल	2088
7.	भूतबंगला	"	"	"	9.00	नजूल	1383
8.	रम्पुरा पूर्वी	"	"	"	46.50	नजूल	1108
9.	रम्पुरा मध्य	एन0एच0 87 के किनारे	"	"	16.58	नजूल	1095
10.	सीरगोटिया	"	"	"	2.67	नजूल	307
11.	गार्यी कालौनी	एन0एच0 74 के किनारे	"	"	3.55	नजूल	284
12.	सुभाष कालौनी	निकट मेन बाजार	"	"	3.00	नजूल	354
13.	इन्द्रा कालौनी	सिंह कॉलोनी के निकट	"	"	10.00	नजूल	968
14.	आदर्श इन्दिरा कालौनी	"	"	"	6.50	नजूल	743
15.	आदर्श कालौनी पास मण्डी	31 वी वाहिनी पी0ए0सी के निकट	"	"	4.40	नजूल	427
16.	रविन्द्र नगर	निकट कल्याणी नदी	"	1997	4.00	नजूल	681
17.	दरिया नगर	"	"	1988	1.50	नजूल	305
[illegible]	सुभाष [illegible]	काशीपुर बाईपास रोड के किनारे	"	1997	1.70	नजूल	180
[illegible]	आदर्श कॉलोनी एस0आर0ए0	मस्जिद के निकट	"	1997	5.70	नजूल	289
[illegible]	ट्रांजिट कैम्प	सिडकुल के निकट	"	2005	101.21	आर0आर0 विभाग को आवंटित	5374

21480

Chapter-XI

DRAINAGE PLAN

INTRODUCTION :- To deal with the water logging problem of Rudrapur city Irrigation Department Rudrapur has floated a Expression of Interestin November 2022 to Create a Drainage Plan of the Rudrapur city. Fund demand for Drainage plan was also sent to state Government simultaneously. In this EOI L1 is finalized (VKS infratech management Pvt. Ltd. New Ashok Nagar Delhi) for amount 76.32 lacs. Accordingly the estimate was prepared and sent to Uttarakhand Secretariat for Technical and Financial sanction. Uttarakhand Secretariat has given the physical and financial sanction against L1 last week and fund will be released soon.

Making drainage plan is not just first but most significant step towards making Rudrapur city clean and also it will help to deal with liquid waste problem in future. Thus not just Nagar nigam Rudrapur but all concerned department are working continuously to make city clean in holistic manner.

Chapter-XII

ENSURING CLEAN HIGHWAY

INTRODUCTION :- It has been seen that the solid waste collected at trenching ground NH-74 Kichha road Rudrapur, due to accumulation of high heeps of waste, it suddenly gets collapsed down on the national highway due to which the smooth traffic flow obstruction is made which leads to the various kinds of problem for NNR.and public. In order to minimize these problems a fulltime pokland machine was hired for various tenure which used to drag the solid waste 3m away from the edge of National Highway-24.

Some of the work done in past:-

April 2020 to May 2020

09.10.2020 to 22.10.2020 (Chaabra enterprises, Rudrapur)

15.06.2021 to 13.07.2021 (S.S.S. Engineers and Consultants, Rudrapur)

13.07.2021 to 12.10.2021 (Chaabra enterprises, Rudrapur)

03.05.2023 to 02.05.2024 (S.S.S. Engineers and Consultants, Rudrapur)

POKLAND SHIFTING GARBAGE

1कार्यालय नगर निगम, रूद्रपुर जनपद–ऊधमसिंह नगर (उत्तराखण्ड)
Tel. 05944-242400 e-mail – nagarnigamrudrapur@gmail.com visit – www.nagarnigamrudrapur.com

नगर निगम, रूद्रपुर क्षेत्रान्तर्गत किच्छा रोड एन.एच. 74 के मुख्य मार्ग के पास मौहल्ला पहाड़गंज में स्थित ट्रंचिग ग्राउण्ड से कूड़े के निस्तारण के लिए पोकलैण्ड मय ऑपरेटर 01 माह (जिसे आवश्यकतानुसार अधिकतम 01 माह और बढ़ाया जा सकता है) हेतु किराये पर लेने हेतु निविदा आमंत्रित करने हेतु शर्तें –

1. वित्तीय वर्ष 2020–21 में नगर निगम रूद्रपुर में 01 पोकलैण्ड आगामी 01 माह हेतु (जिसे निविदा में स्वीकृत दरों के अनुरूप आवश्यकता पड़ने पर अधिकतम 01 माह तक के लिए और बढ़ाया जा सकता है) किराये पर लिए जाने हेतु इच्छुक फर्म/कम्पनी/ठेकेदार/व्यक्तियों से निविदा आमंत्रित की जाती है।
2. निर्धारित निविदा प्रपत्र मूल्य 1000+180 (18%GST)=1180.00 का बैंक डिमाण्ड ड्राफ्ट/एकाउण्ट पेयी चैक जो नगर आयुक्त, नगर निगम रूद्रपुर के पदनाम से हो, संलग्न करना अनिवार्य होगा।
3. सफल निविदादाता को कार्य प्रारंभ करने से पूर्व कार्यपूर्ति प्रतिभूति के रूप में रू0 10,000.00 (दस हजार मात्र) का एफ0डी0आर0 जो नगर आयुक्त, नगर निगम रूद्रपुर के पदनाम बन्धक हो, नगर निगम रूद्रपुर कार्यालय में जमा कराना होगा, जो कार्य पूर्ण होने के उपरान्त वापस किया जा सकेगा।
4. कार्य करने की अवधि 01 माह होगी जिसे आवश्यकतानुसार अधिकतम 01 माह तक के लिए और बढ़ाया जा सकेगा, जो कार्यादेश जारी होने की तिथि से प्रभावी होगी। यह कार्य प्रतिदिन औसतन 08 घण्टे करना होगा, यदि किसी कार्यदिवस में कार्य निर्धारित समयावधे से कंम या अधिक हुआ हो तो उसकी पूर्ति अगले कार्यदिवसों में कर ली जायेगी। स्पष्ट किया जाता है कि 30 दिन के माह में 240 घण्टे एवं 31 दिन के माह में 250 घण्टे कार्य करना अनिवार्य होगा। माह में उक्त घण्टे पूरे न होने की स्थिति में प्रति घण्टे की निर्धारित दर के अनुपात में धनराशी की कटौती कर ली जायेगी।
5. पोकलैण्ड खराब होने की स्थिति में सफल निविदादाता द्वारा पोकलैण्ड उसी दिन ठीक करायी जायेगी, यदि उसी दिन पौकलैण्ड ठीक नहीं हो पाती है, तो उक्त तिथि को अनुपस्थित या कार्य न करना माना जायेगा। 02 दिन निरन्तर पोकलैण्ड खराब होने की स्थिति में तत्काल अन्य पौकलैण्ड का प्रबन्ध करना होगा। पोकलैण्ड ऑपरेटर के साथ कोई दुर्घटना कारित होने अथवा पोकलैण्ड से किसी व्यक्ति या अन्य के साथ दुर्घटना होने की स्थिति में सम्पूर्ण विधिक कार्यवाही एवे आर्थिक प्रतिपूर्ति का उत्तरदायित्व सफल निविदादाता का होगा।
6. नगर निगम द्वारा यह पाया जाता है कि सफल निविदादाता संतोषजनक कार्य नहीं कर रहा है तो नगर निगम को यह अधिकार होगा कि वह स्वीकृत निविदा दर पर ही किसी अन्य से उक्त कार्य को करा ले तथा उसका भुगतान तद्नुसार कार्य करने वाले को कर दे।
7. सफल निविदादाता के द्वारा पोकलैण्ड संचालित करने के सभी नियमों का पालन करना आवश्यक होगा।
8. पोकलैण्ड के ईंधन, मरम्मत एवं अनुरक्षण की व्यवस्था सफल निविदादाता को अपने स्वयं के व्यय से करनी होगी।
9. उक्त कार्य हेतु देय आयकर एवं जी0एस0टी0 टी0डी0एस0 का भुगतान सफल निविदादाता द्वारा वहन किया जायेगा। निविदादाता द्वारा प्रस्तावित दरें समस्त करों सहित दी जायेंगी।
10. पोकलैण्ड ऑपरेटर के बीमार हो जाने अथवा अन्य किसी भी कारणवश कार्य न करने की स्थिति में सफल निविदादाता को तत्काल वैकल्पिक रूप से दूसरे पोकलैण्ड ऑपरेटर की व्यवस्था करनी होगी।

(1)

11. पोकलैण्ड का संचालन दिन या रात, जैसी भी स्थिति हो, में करना होगा। संचालन किस समय करना है, यह नगर निगम रूद्रपुर द्वारा निर्धारित किया जायेगा।

12. प्रत्येक निविदादाता को एक ही निविदा डालने का अधिकार होगा। एक से अधिक निविदा डालने पर निविदादाता द्वारा प्रस्तुत समस्त निविदाओं को निरस्त कर दिया जायेगा।

13. निविदादाता फर्म/कम्पनी/ठेकेदार/व्यक्तियों को पैन नम्बर तथा जी0एस0टी0 सर्टिफिकेट की सत्यापित प्रतिलिपि प्रस्तुत करना अनिवार्य होगा। यदि इच्छुक निविदादाता का जी0एस0टी पंजीकरण न हो तो ऐसी स्थिति में उसे निविदा में प्रतिभाग करते समय इस सम्बन्ध में शपथपत्र देना अनिवार्य होगा कि उसका वार्षिक टर्नओवर रू0 20.00 लाख से कम है।

14. सफल निविदादाता द्वारा कार्य प्रारम्भ होने के उपरान्त प्रति सप्ताह (07 दिवस) का बिल प्रस्तुत किया जायेगा, कार्य संतोषजनक होने के उपरान्त भुगतान की कार्यवाही की जायेगी।

15. प्रत्येक निविदादाता को निविदा प्रपत्र पर, इस घोषणा के साथ कि उसके द्वारा सभी शर्तें भलि भाँति पढ़ ली गई है, अपनी दरों (सभी करों सहित) का उल्लेख करना होगा। निविदा प्रपत्र नगर निगम की वेबसाइट www.nagarnigamrudrapur.com से डाउनलोड किया जा सकता है अथवा नगर निगम के व्हाट्सएप नं0 8859502020 से प्राप्त किया जा सकता है।

16. निविदा में वर्णित शर्तों के इतर सफल निविदादाता की कोई शर्त एवं दावा मान्य नहीं होगा।

17. किसी भी विवाद की स्थिति में नगर आयुक्त, नगर निगम रूद्रपुर द्वारा दिया गया निर्णय सर्वमान्य होगा। यदि सफल निविदादाता उस निर्णय से सहमत न हो तो प्रकरण आर्बीट्रेटर के माध्यम से निपटाया जायेगा। आर्बीट्रेटर का निर्णय दोनों पक्षों को मान्य होगा। आर्बीट्रेटर के न्यायालय में पक्षकार अपने दावों के समर्थन में जो भी अभिलेख प्रस्तुत करेगें, उसका वहन पक्षकारों द्वारा स्वयं किया जायेगा। आर्बीट्रेटर की फीस का वहन पक्षकारों द्वारा आधा–आधा वहन करना होगा। इस सन्दर्भ में पक्षकारों की सहमति से आर्बीट्रेटर का चयन किया जायेगा। सहमति न बनने की स्थिति में जिलाधिकारी, उधमसिंह नगर आर्बीट्रेटर होगें।

(अशोक डबराल) प्रधान लिपिक नगर निगम रूद्रपुर ऊधमसिंहनगर	(अमित नेगी) सफाई निरीक्षक नगर निगम रूद्रपुर ऊधमसिंहनगर	(डा0 हरेन्द्र मलिक) वरि0ना0स्वा0 अधिकारी नगर निगम रूद्रपुर ऊधमसिंहनगर	(रिंकू बिष्ट) उप नगर आयुक्त नगर निगम, रूद्रपुर ऊधमसिंहनगर

(भूपेन्द्र प्रसाद काण्डपाल) वरिष्ठ लेखाधिकारी नगर निगम रूद्रपुर ऊधमसिंहनगर	(जय भारत सिंह) 24/04/20 नगर आयुक्त नगर निगम, रूद्रपुर ऊधमसिंहनगर	(रामपाल सिंह) महापौर नगर निगम रूद्रपुर ऊधमसिंहनगर

(2)

अनुबन्ध–पत्र

नगर निगम रूद्रपुर क्षेत्रान्तर्गत एन0 एच0 74 मोहल्ला पहाड़गंज स्थित ट्रंचिंग ग्राउण्ड पर दैनिक रूप से एकत्र होने वाले अपशिष्ट को 01 वर्ष की अवधि तक (जिसे आवश्यकतानुसार घटाया या बढ़ाया भी जा सकता है) दैनिक रूप से एन एच 74 से पीछे की ओर धकेलने हेतु यह अनुबन्ध आज दिनांक 03-05-2023 को मै0 एस0एस0एस0 इंजिनियर्स एण्ड कन्सल्टेन्ट्स, रूद्रपुर, या उनके प्रतिनिधि, जिसे आगे प्रथम पक्ष कहा जायेगा एवं नगर आयुक्त, नगर निगम रूद्रपुर या उनके प्रतिनिधि, जिसे आगे द्वितीय पक्ष कहा जायेगा, के मध्य हस्ताक्षरित किया गया। उपरोक्त कार्य हेतु नगर निगम रूद्रपुर द्वारा जारी ई–निविदा के नियम व शर्तें इस अनुबन्ध का भाग होगें। प्रथम पक्ष एवं उसके प्रतिनिधि/वारिसान उपरोक्त निविदा की निम्न शर्तो पर पाबन्द रहेंगे।

अनुबन्ध की शर्तें निम्नानुसार हैं --

1. उक्त कार्य की अवधि 01 वर्ष की होगी (जिसे आवश्यकतानुसार घटाया या बढ़ाया भी जा सकता है), जिसके दौरान प्रथम पक्ष को सुनिश्चित करना होगा कि नगर निगम रूद्रपुर क्षेत्रान्तर्गत एन0 एच0 74 मोहल्ला पहाड़गंज स्थित ट्रंचिंग ग्राउण्ड पर एकत्र होने वाला किसी भी दशा में एन एच 74 से कम से कम 3 मीटर पीछे रहेगा तथा किसी भी में एन 74 पर न आए।
2. यदि किसी समय यह पाया गया कि कूड़ा सड़क पर आ रहा है तो द्वितीय पक्ष द्वारा सूचित किए जाने पर प्रथम पक्ष को तत्काल कूड़े को पीछे की ओर धकेलने की व्यवस्था करनी होगी। अन्यथा की दशा में प्रथम पक्ष के बिल से 01 दिन के बराबर को देय धनराशि काट ली जायेगी।
3. प्रथम पक्ष द्वारा उपरोक्त कार्य हेतु योजित वाहनों (पोकलेण्ड, जेसीबी, डम्पर आदि) हेतु ऑपरेटर/वाहन चालक, वाहनों के रख–रखाव, ईंधन इत्यादि पर होने वाले व्यय को स्वंय वहन करना होगा, जिसके लिए नगर निगम द्वारा पृथक से कोई भुगतान नहीं किया जायेगा।
4. कार्य के अवधि के दौरान यदि प्रथम पक्ष द्वारा नियोजित कार्मिकों के साथ कोई अप्रिय घटना होती है तो उसकी क्षतिपूर्ति के लिए प्रथम पक्ष स्वयं उत्तरदायी होगा। प्रथम पक्ष द्वारा उक्त कार्य किए जाने हेतु उपयोग में लाए जा रहे वाहनों को संचालित करने के सभी नियमों का पालन करना अनिवार्य होगा।
5. प्रथम पक्ष को सम्पूर्ण कार्य एवं सेवाओं का निष्पादन एक इकाई के रूप में करना होगा।
6. प्रथम पक्ष द्वारा उपरोक्त कार्य नगर निगम के नियंत्रण और पर्यवेक्षण पर करना होगा।
7. प्रथम पक्ष रात्रि में भी कार्य किया जा सकता है।
8. प्रथम पक्ष द्वारा उक्त कार्य में योजित कार्मिकों की स्वास्थ्य एवं सुरक्षा से संबंधित समस्त सुरक्षात्मक उपाय किये जायेंगे। इस सम्बन्ध में पूर्ण दायित्व प्रथम पक्ष का होगा।
9. अनुबन्ध की अवधि में कार्य करने के दौरान यदि कोई व्यक्ति/कर्मचारी/आमजन घायल होता है, या उसकी मृत्यु हो जाती है तो प्रथम पक्ष प्रासंगिक कानून के तहत मुआवजे आदि के भुगतान के लिए स्वयं जिम्मेदार होगा। किसी भी प्रकार की दुर्घटना जोखिम का

उत्तरदायित्व प्रथम पक्ष का होगा तथा इस सम्बन्ध में द्वितीय पक्ष द्वारा किसी भी प्रकार की धनराशि प्रदान नहीं की जायेगी।

10. प्रथम पक्ष एवं द्वितीय पक्ष के मध्य किसी भी प्रकार के विवाद उत्पन्न होने की दशा में न्याय क्षेत्र रूद्रपुर होगा।
11. अनुबन्ध की किसी भी शर्त का उल्लंघन होने पर अनुबन्ध को किसी भी समय निरस्त करने का अधिकार नगर आयुक्त, नगर निगम रूद्रपुर को होगा।
12. अनुबन्ध तथा ई–निविदा में वर्णित शर्तो के इतर प्रथम पक्ष की कोई शर्त एवं दावा मान्य नहीं होगा।
13. किसी भी विवाद की स्थिति में द्वितीय पक्ष प्रथम पक्ष द्वारा दिया गया निर्णय सर्वमान्य होगा। यदि प्रथम पक्ष उस निर्णय से सहमत न हो तो प्रकरण आर्बीट्रेटर के माध्यम से निपटाया जायेगा। आर्बीट्रेटर का निर्णय दोनों पक्षों को मान्य होगा। आर्बीट्रेटर के न्यायालय में पक्षकार अपने दावों के समर्थन में जो भी अभिलेख प्रस्तुत करेंगे उसका वहन पक्षकारों द्वारा स्वयं किया जायेगा। आर्बीट्रेटर की फीस का वहन दोनों पक्षकारों द्वारा आधा–आधा वहन करना होगा। इस संदर्भ में जिलाधिकारी उधमसिंहनगर आर्बीट्रेटर होंगे। अपरिहार्य कारणों से जिलाधिकारी महोदय के आर्बीट्रेटर न होने की दशा में उनके द्वारा आर्बीट्रेटर नियुक्त किया जायेगा।

यह अनुबन्ध आज दिनांक 03-05-2023 को दोनों पक्षों द्वारा भलि – भाँति पढ़ एवं समझ कर निम्न गवाहों के समक्ष हस्ताक्षरित किया गया।

हस्ताक्षर एवं मोहर
प्रथम पक्ष

सहायक नगर आयुक्त
नगर निगम रूद्रपुर
हस्ताक्षर एवं मोहर
द्वितीय पक्ष

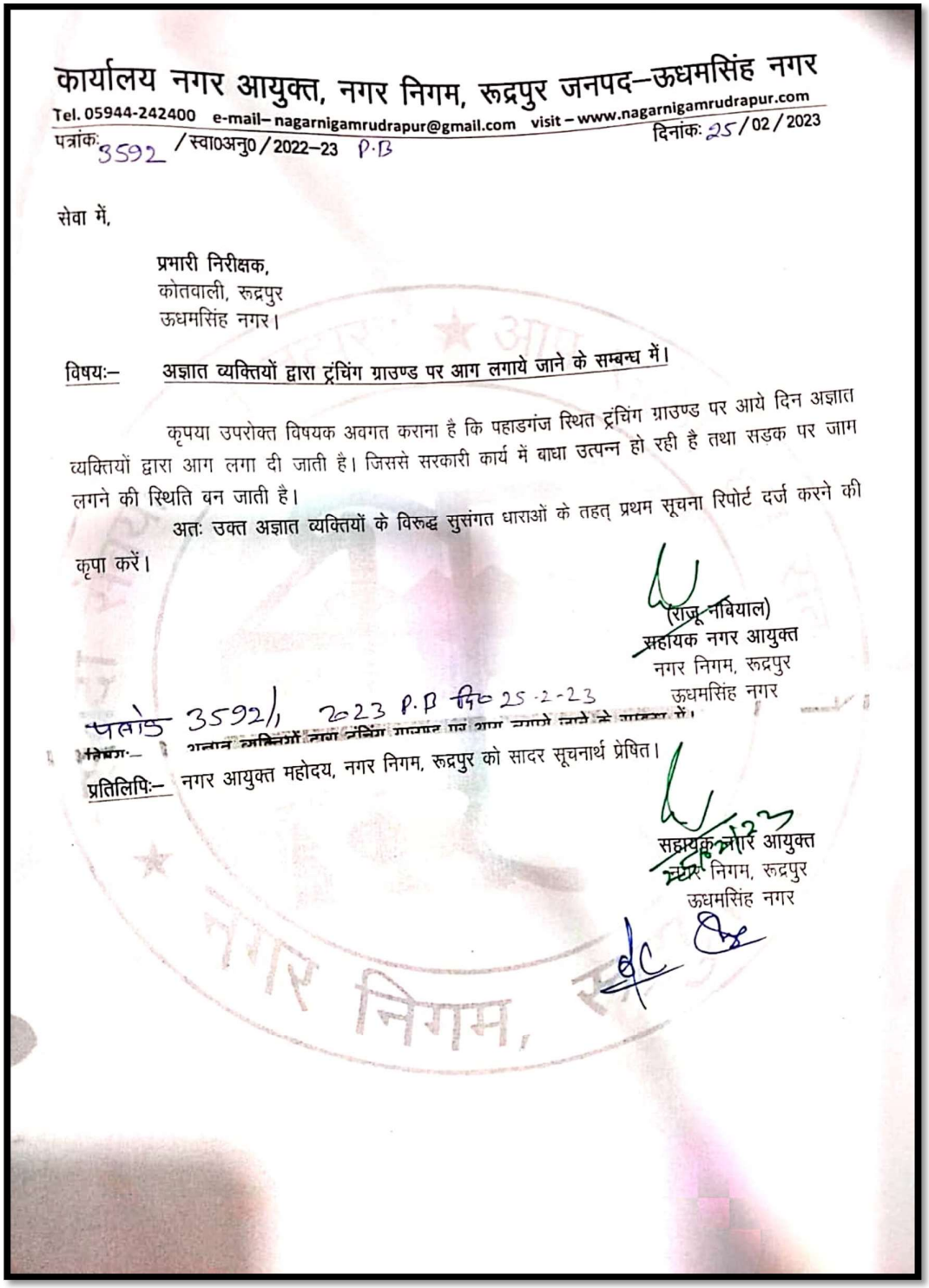
गवाह :–

हस्ताक्षर... Sulekha
पूरा नाम... Sulekha
Identified the Signature/T.I of Executant/deponent who is personally known to me
8492 8071 7576
(Aadhar no.)

हस्ताक्षर...
पूरा नाम... दीपक पन्त
पता... 2133 9362 1367
(Adhar no.)

Attested / Authenticated
Sign. of Deponent
Executed...
Identified by Sri...

Chapter-XIII
FIR FOR LIGHTNING OF FIRE IN GARBAGE



कार्यालय नगर आयुक्त, नगर निगम, रूद्रपुर जनपद–ऊधमसिंह नगर

Tel. 05944-242400 e-mail– nagarnigamrudrapur@gmail.com visit – www.nagarnigamrudrapur.com

पत्रांक: 3592 /स्वा0अनु0/2022–23 P.B दिनांक: 25/02/2023

सेवा में,

प्रभारी निरीक्षक,
कोतवाली, रूद्रपुर
ऊधमसिंह नगर।

विषयः– अज्ञात व्यक्तियों द्वारा ट्रंचिंग ग्राउण्ड पर आग लगाये जाने के सम्बन्ध में।

कृपया उपरोक्त विषयक अवगत कराना है कि पहाडगंज स्थित ट्रंचिंग ग्राउण्ड पर आये दिन अज्ञात व्यक्तियों द्वारा आग लगा दी जाती है। जिससे सरकारी कार्य में बाधा उत्पन्न हो रही है तथा सडक पर जाम लगने की स्थिति बन जाती है।

अतः उक्त अज्ञात व्यक्तियों के विरूद्ध सुसंगत धाराओं के तहत् प्रथम सूचना रिपोर्ट दर्ज करने की कृपा करें।

(राजू नबियाल)
सहायक नगर आयुक्त
नगर निगम, रूद्रपुर
ऊधमसिंह नगर

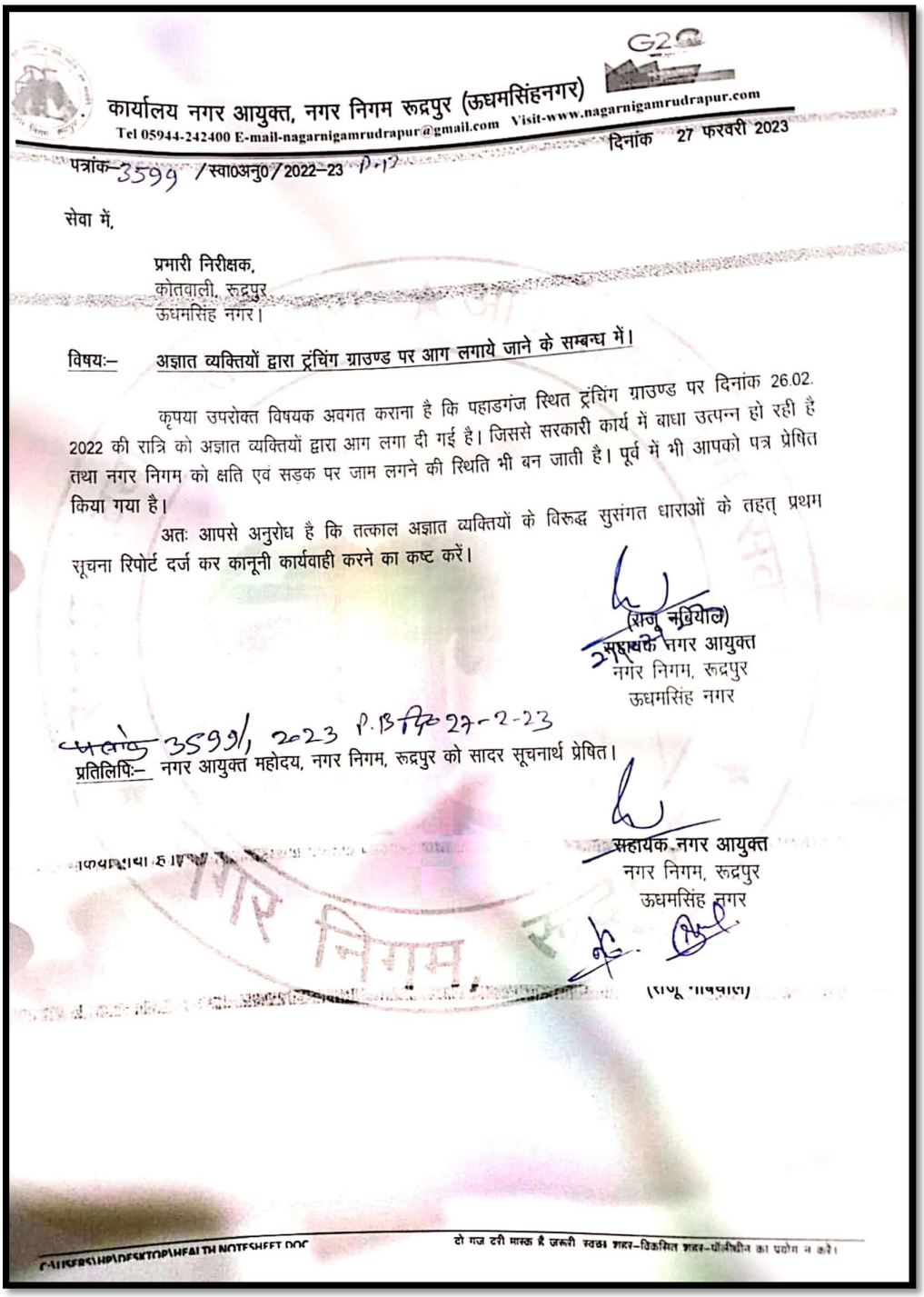
पत्रांक 3592/, 2023 P.B दि० 25-2-23

नोटः– अज्ञात व्यक्तियों द्वारा ट्रंचिंग ग्राउण्ड पर आग लगाये जाने के सम्बन्ध में।

प्रतिलिपिः– नगर आयुक्त महोदय, नगर निगम, रूद्रपुर को सादर सूचनार्थ प्रेषित।

सहायक नगर आयुक्त
नगर निगम, रूद्रपुर
ऊधमसिंह नगर

FIR FOR LIGHTNING OF FIRE IN GARBAGE



कार्यालय नगर आयुक्त, नगर निगम रूद्रपुर (ऊधमसिंहनगर)
Tel 05944-242400 E-mail-nagarnigamrudrapur@gmail.com Visit-www.nagarnigamrudrapur.com

पत्रांक–3599 /स्वा0अनु0/2022–23 दिनांक 27 फरवरी 2023

सेवा में,

प्रभारी निरीक्षक,
कोतवाली, रूद्रपुर
ऊधमसिंह नगर।

विषयः– अज्ञात व्यक्तियों द्वारा ट्रंचिंग ग्राउण्ड पर आग लगाये जाने के सम्बन्ध में।

कृपया उपरोक्त विषयक अवगत कराना है कि पहाडगंज स्थित ट्रंचिंग ग्राउण्ड पर दिनांक 26.02.2022 की रात्रि को अज्ञात व्यक्तियों द्वारा आग लगा दी गई है। जिससे सरकारी कार्य में बाधा उत्पन्न हो रही है तथा नगर निगम को क्षति एवं सड़क पर जाम लगने की स्थिति भी बन जाती है। पूर्व में भी आपको पत्र प्रेषित किया गया है।

अतः आपसे अनुरोध है कि तत्काल अज्ञात व्यक्तियों के विरूद्ध सुसंगत धाराओं के तहत् प्रथम सूचना रिपोर्ट दर्ज कर कानूनी कार्यवाही करने का कष्ट करें।

(राजू नबियाल)
सहायक नगर आयुक्त
नगर निगम, रूद्रपुर
ऊधमसिंह नगर

पत्रांक 3599/, 2023 P.B 27-2-23
प्रतिलिपिः– नगर आयुक्त महोदय, नगर निगम, रूद्रपुर को सादर सूचनार्थ प्रेषित।

सहायक नगर आयुक्त
नगर निगम, रूद्रपुर
ऊधमसिंह नगर

(राजू नबियाल)

C:\USERS\HP\DESKTOP\HEALTH NOTESHEET.DOC

दो गज दूरी मास्क है जरूरी स्वच्छ शहर–विकसित शहर–पॉलीथीन का प्रयोग न करें।

Chapter-XIV

RUDRAPUR FAECAL SLUDGE TREATMENT PLANT

INTRODUCTION:- This is the first plant of Uttarakhand of capacity 125KLD which is under construction on pilot basis under AMRUT scheme. In this plant all the sludge accumulated in pit latrine or septic tank of various buildings of Rudrapur Municipal areapumped, stored and transported to faecal sludge treatment plant with the help of desludging vehicles for treatment and preparing manure from the sludge after process. The sanctioned fund for this plant is 6.89Cr.

Need of Faecal Sludge & Septage Management:- Since there is no sewerage network laid in Rudrapur city and laying of sewer line is too much expensive FSSM is the alternate to prevent the drains from hazardous waste of septic tanks.

Faecal Sludge:- Faecal sludge is the solid or settled contents of pit latrines and septic tanks.

SEPTAGE:- Septage is the liquid and solid material that is pumped from a septic tank, (Avg. BOD = 6480) (Range 440-78600)

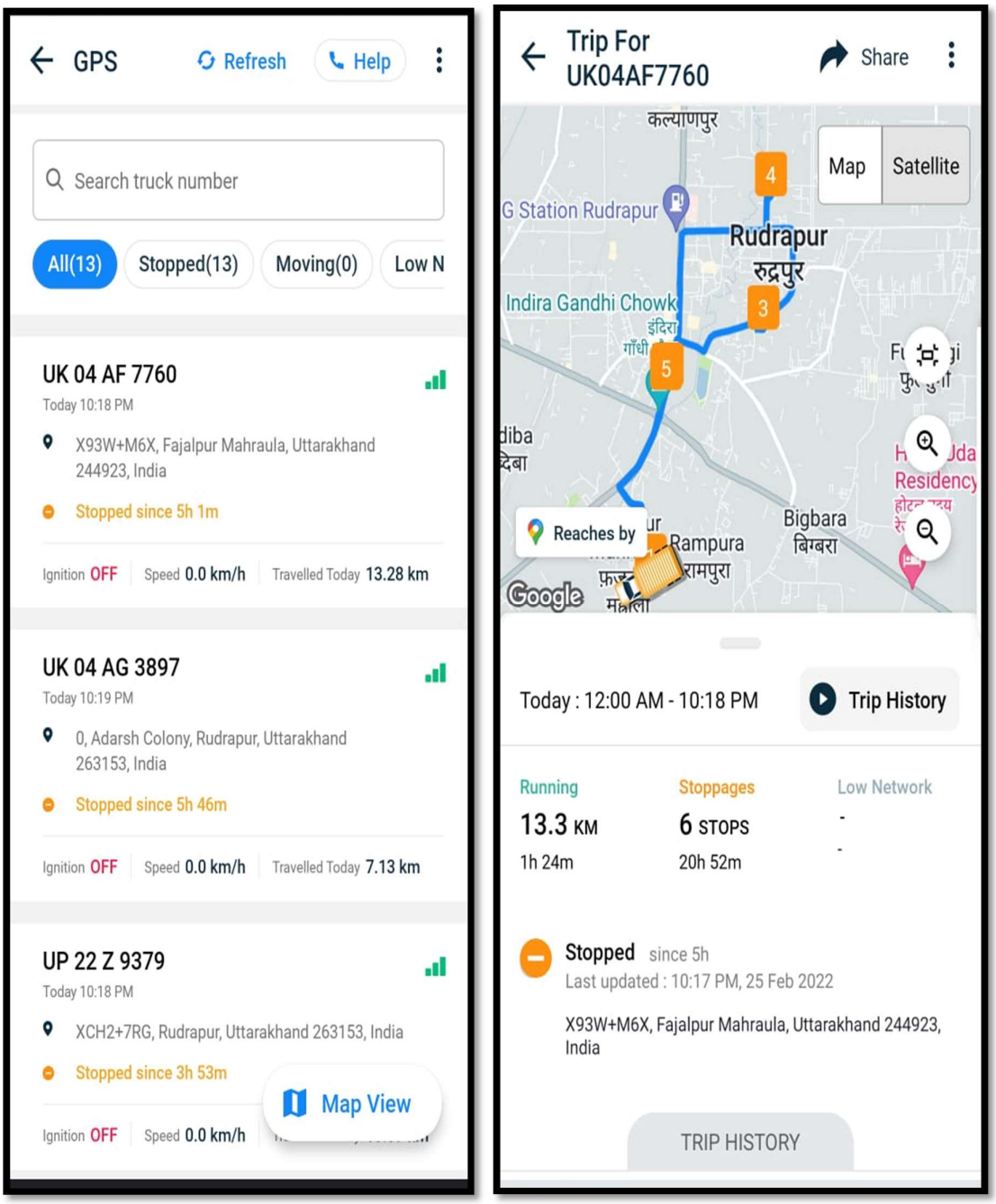
NNR ACTIVITY :- NNR has formulated detailed bye-laws of **"Rudrapur Nagar Nigam Septage Management Regulation 2019"** and its gazette publication was done on 23.01.2021 thereafter the regulations are in effect and followed. According to these regulation NNR has registered 14 private desludging vehicles at NNR and GPS is also installed in all registered vehicles. Since Rudrapur septage plant is under construction NNR has made contract agreement with RAMKY ltd. which has its CeTP plant in SIIDCUL Rudrapur where we are emptying our registered desludging vehicles currently. They are treating our waste scientifically and making manure of it. Since gaazette publication we have disposed 1.70 crore litre (17MLD) of septage scientifically. This leads to decrease in water pollution, decrease in water based diseases and making environment ecofriendly for the residents of Rudrapur.

नगर निगम रूद्रपुर में वैज्ञानिक विधि से सैप्टेज निस्तारण का विवरण

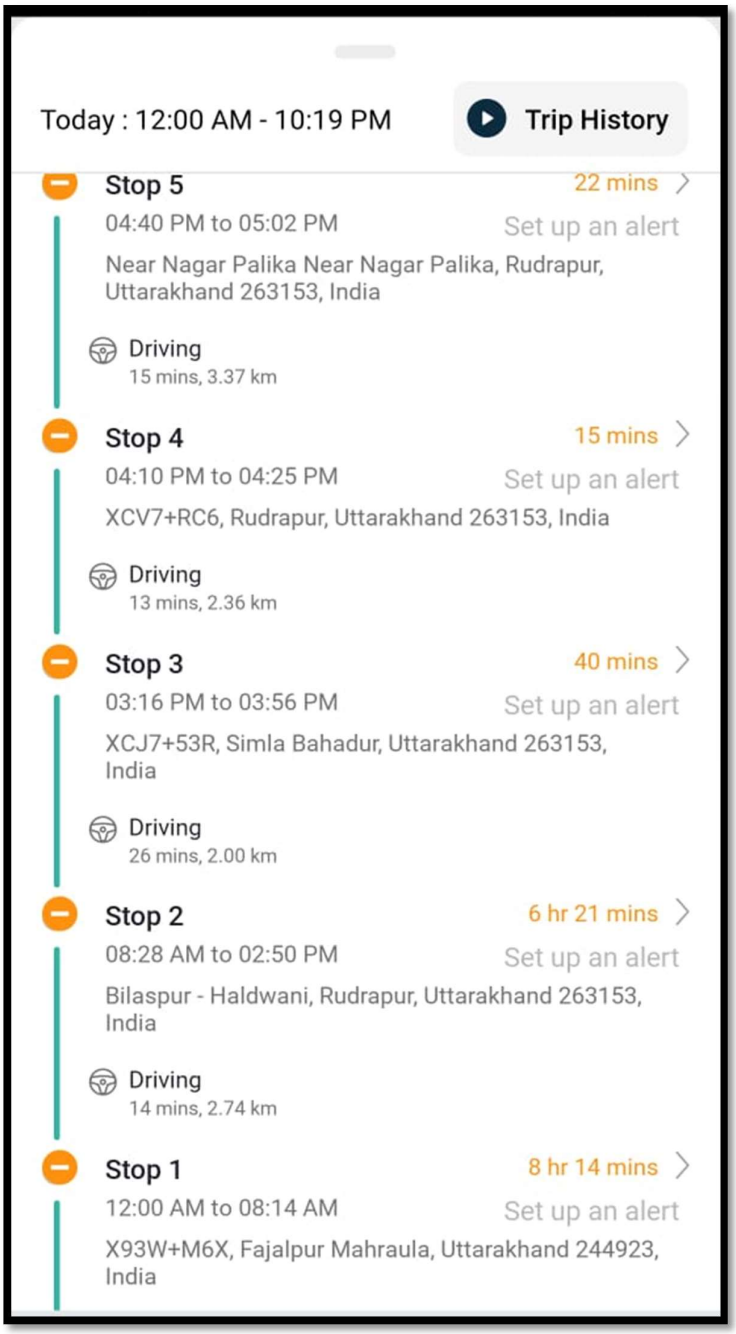
माह	ट्रिप	सैप्टेज निस्तारण की मात्रा
सितम्बर / अक्टूबर 2021	98	392 KL
नवम्बर 2021	80	320 KL
दिसम्बर 2021	190	760 KL
जनवरी 2022	277	1108 KL
फरवरी 2022	272	1088 KL
मार्च 2022	214	856 KL
अप्रैल 2022	164	656 KL
मई 2022	120	480 KL
जून 2022	123	492 KL
जुलाई 2022	161	644 KL
अगस्त 2022	139	556 KL
सितम्बर 2022	193	772 KL
अक्टूबर 2022	126	504 KL
नवम्बर 2022	143	572 KL
दिसम्बर 2022	310	1240 KL
जनवरी 2023	270	1080 KL
फरवरी 2023	343	1372 KL
मार्च 2023	332	1328 KL
अप्रैल 2023	262	1048 KL
मई 2023	214	856 KL
जून 2023	217	868 KL
कुल	4248	16992 KL

COLLECTION THROUGH SEPTAGE		
YEAR	**AMOUNT IN Rs.**	**STATUS**
FY 2020-21	5500	Before Gazette publication
FY 2021-22	1,11,000	After Gazette publication
FY 2022-23	1,10,700	After Gazette publication

FINE IMPOSED	
Before Gazette publication	NIL
After Gazette publication	Rs.15000



GPS monitoring of all Septic tank cleaners

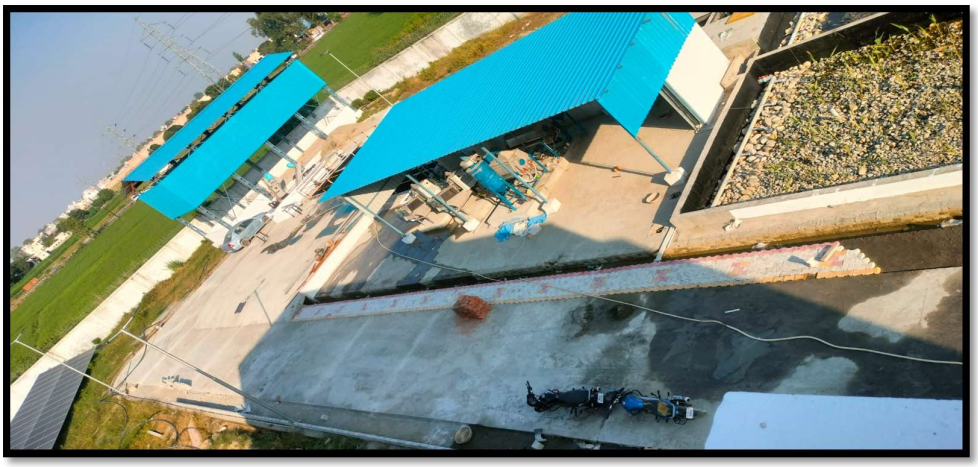


GPS monitoring of all Septic tank cleaners

DESLUDGING VEHICLE WORKING ACTIVITY

FsTP RUDRAPUR

ADMIN BUILDING



FsTP Plant view

Sludge storage yard

Rotary dryer ,Volute installation work done and other pumps installation work in progress..

Mechanical equipment area cable tray fixing work

Reactor and Filter Tank , Settling Tank, Inlet Tank, Screen Tank

Treated water Tank and wetland tank

Chapter-XV

Alternate land for waste disposal

INTRODUCTION :- Nagar Nigam Rudrapur jurisdiction is densely populated area where public is residing everywhere. Although Nagar Nigam Rudrapur has made various efforts for finding alternate land for dumping and disposal of MSW but whenever any land is inspected/persued/finalised the nearby residents opposes the MSW work against Udham Singh Nagar administration and sometimes even protest for it.

Chapter-XVI

Future Conditions and Problem For Next 5 years

Sooner or later population will increase, land will decrease, density will increase, simultaneously waste generation will also increase and types of waste will also increase.
As per growing scenario industries will also increase therefore vacant land will decrease. So keeping in mind the above aspects following problems and outcomes are needed for better solution.

1. Acceptable methods for storage, segregation of recyclable waste :- Bio-mining
2. Acceptable methods for primary collection of wastes :- D2D collection& secondary collection of waste
3. Acceptable methods for bulk storage of waste at waste storage depots :- Pre shorten conveyor.
4. Acceptable methods of waste disposal :-Trommel segregation and CBG plant.
5. Development of solid waste management organizational structure :-

    - Health officer :- 02
    - Chief Sanitary inspector :- 02
    - Zonal officer :- 02
    - SWM Expert :- 06
    - Sanitary Inspector :- 06
    - Parvekshak :- 40
    - Pradhan Lipik :- 02
    - MIS Expert :- 02
    - Data entry operator :- 06

6. Development of better trained solid waste management personnel (operating and management levels) :- There should be atleast 4 solid waste management personnel.
7. Better informed public regarding solid waste problems and service requirements.
8. Sufficient financial support for solid waste management.

    - Future prediction for waste generation :- 150-160MT/day
    - Future prediction for waste collection :- 150-160MT/day
    - Future prediction for Waste sent to dumping ground :- ONLY MIX WASTE
    - Existing waste at dumping ground :- 28000 MT approx

- Trommel plant capacity :- 200MT/day
- Manpower required for sanitation and D2D collection – 600No.
- Machinery :-
  - 60 D-D vehicles
  - 15 Tractor
  - 08 Trolley
  - 05 JCB
  - 06 Tipper
  - 06 Compactor
  - 04Jatayu
  - 03 Animal Catcher
  - 20 Fogging machine
  - 160Sprey machine
  - 10 Sprey tanker
  - 04 Dumper placer
  - 160 Hydraulic Bin (1cum)
  - 50 Hydraulic Bin (4.5cum)
  - 50 Hand cart
  - 80 Paddle Rickshaw
  - 06 Bolero camper
  - 20 motorcycle
  - 10 sewer sucking machine(Truck mounted)
  - Grass cutter

- Equipments/ tools/pesticides/ Diesel
  - Gumboot 1000/ year
  - Spade 1000/year
  - Garden rake 1000/year
  - Gloves
  - Sanitizer
  - Sodium hypochlorite
  - Bleaching powder
  - Malathine powder
  - pesticides
  - Mask
  - Reflective jacket 1000/year
  - Maintenance of vehicle
  - Diesel
  - CNG

- Public awareness :- Rally, Hoarding, Banner, Announcement, Street play, puppet. Pamphlet swachhta sticker etc.
- Compost pit required :- 80 No.
- Mohalla Swachhta Samiti required :- 40 No.

- **BUDGET REQUIREMENT**

INCOME VS EXPENDITURE ON SANITATION				
FY	**INCOME FROM TAX**	**INCOME FROM GRANT**	**TOTAL INCOME**	**EXPENDITURE**
2021-22	5.21 Cr.	6.02Cr.	**11.23Cr.**	**17.44Cr.**
2022-23	7.70Cr.	10.89Cr.	**18.59Cr.**	**17.16Cr.**

- **Total amount required in future for 100% sanitation work for future per year will be Approx. Rs. 29.30 Cr.**

Chapter-XVII

Plastic waste Management

- Compactor Machine - 01 Big Compactor machine installed at Nagar Nigam Rudrapur campus.
- Dedicated teams formed forImplementing Single use plastic ban – 04 teams with 05 members in each team
- No of challan in FY 2022-23 - 1193
- Total amount of fine collected in FY 2022-23 - Rs. 15,58,650/-
- Total Quantity of Plastic Seized in FY 2022-23 - 7464 Kg
- Income earned by sellingPlastic waste in FY 2022-23 - NIL

FUTURE ACTION PLAN:-

Dedicated teams formed for action against violators of Single Use Plastic ban have been strictly directed to take all the possible steps/actions under the law so as to ensure that the city can be free from Single Use Plastic at the earliest.

NNR have IEC Plans such as Nukkad Nataks, Banners, Flexies, Wall Paintings etc to discourage the use of Single Use Plastic. NNR have vision to make monuments, Selfie spots etc with maximum use of discarded Single Use Plastic so as to decrease it's carbon footprints as much as it can.